

RATIFIED MINUTES OF MEETING NO.10/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 05.08.2014

Please note:-

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the ^{blank} Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 10/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 05.08.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166 Extn.3369	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:10/80-ALC2/2014 05.08.2014	Status: Deferred
1 HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:16.09.2014

Decision : The Committee noted that the firm has sought for four weeks timevide their e-mail dated 28.7.2014 for furnishing their reply and decided to grant them time for the aforesaid purpose. Case is

deferred to 16.9.2014.

Case No.: 17/11/80-ALC2/2012	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File 2 :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been forwarded to DIPP (Shri NandLal, Sr. D.O.) on 21.7.2014 for examination & comments and decided to wait for DIPP comments. Case is deferred to 16.9.2014.

Case No.: 2/24/80-ALC2/2013	Party Name: CMI FPE LTD.	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Closed
HQ File :01/80/050/00479/AM14/	RLA File :03/83/040/00367/AM13/	Lic.No/Date:0310714032 31.10.2012	

- 3 **Decision :**The Committee noted that the firm has intimated vide their letter dated 20.05.2014 that the inputs covered under said licence are import of components alone, as input, on net to net basis without any wastage, as per provision of General Note No. 4 for Engineering Products. In view of aforesaid, the Committee has taken a view that if the said license has been issued on GN-4 basis and if it does not require NC-I decision, then the case may be closed but if it is not issued on GN-4 basis then RA may referred back this case to NC-I.

RA may take necessary action accordingly.

Case No.: 15/26/80-ALC2/2012	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:16.09.2014

- 4 **Decision :**The Committee noted that the a modified letter dated 28.7.2014, clarifying the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued and decided to wait for their reply. Case is deferred to 16.9.2014.

Case No.: 1/26/80-ALC2/2012	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File 5 :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:16.09.2014

Decision :The Committee noted that the firm has been asked to provide Amendment Sheet vide letter dated 07.03.2014, reminder dated 08.05.2014, final reminder dated 20.06.2014 but the same has not been received till date and decided to give one more chance to furnish the requisite document by sending another reminder to firm . Case is deferred to 16.9.2014.

6	Case No.:33/8/80-ALC2/2013	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2014 05.08.2014	Status: Deferred
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6	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:16.09.2014
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Decision :The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 28.07.2014 has been given to the EPCG Division. The Committee further noted that EPCG Division has not sent their inputs till date and decided to wait for their comments. Case is deferred to 16.09.2014.

7	Case No.:3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2014 05.08.2014	Status: Deferred
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7	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:16.09.2014
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Decision :The Committee noted that the a modified letter dated 01.8.2014, clarifying the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee also noted that a copy of the aforesaid letter has also been sent to Directorate General of Hydro Carbon on 01.8.2014 for their information and decided to wait for firm's reply. Case is deferred to 16.9.2014.

8	Case No.:9/7/80-ALC2/2014	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2014 05.08.2014	Status: Deferred
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8	HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:16.09.2014
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Decision :The Committee decided to ask firm to furnish information as per DC(MSME) UO Note no. 30(104)/ 14-ME dated 05.08.2014 (Copy of the said communication to be forwarded to firm). Case is deferred to 16.09.2014.

9	Case No.:14/15/80-ALC2/2013	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:10/80-ALC2/2014 05.08.2014	Status: Deferred
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9	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:16.09.2014
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Decision :The Committee noted that the case has been forwarded to C&PC for their examination & comments and 4th reminder dated 30.07.2014 has been given to C&PC and decided to wait for their comments. Case is deferred to 16.09.2014.

10	Case No.:1/12/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2014 05.08.2014	Status: Approved
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10	HQ File	RLA File	Lic.No/Date:0710097670	
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:01/80/050/00205/AM14/

:07/24/040/00144/AM14/

22.08.2013

Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO note No. 30(99)/13-ME dated 04.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 16/15/80-ALC2/2013	Party Name: INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
11 HQ File :01/80/050/00272/AM14/	RLA File :05/23/040/00221/AM14/	Lic.No/Date:0510363605 26.08.2013	Defer Date:16.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.06.2014 followed by reminder 28.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.: 54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
12 HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:16.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 20.06.2014 for examination and comments followed by reminder to them on 28.07.2014 but the same have not been received till date and decided to wait for their comments. Case is deferred to 16.09.2014.

Case No.: 55/15/80-ALC2/2013	Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
13 HQ File :01/80/050/00311/AM14/	RLA File :09/24/040/00249/AM14/	Lic.No/Date:0910057433 30.08.2013	Defer Date:16.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 31.07.2014 for examination and comments and decided to wait for their comments. Case is deferred to 16.09.2014.

Case No.: 56/15/80-ALC2/2013	Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
14 HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	Defer Date:16.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 31.07.2014 for examination and comments and decided to wait for their comments. Case is deferred to 16.09.2014.

Case No.: 36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
15			

HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:16.09.2014
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Decision :The Committee noted that the a modified letter dated 01.8.2014, clarifying the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee also noted that a copy of the aforesaid letter has also been sent to Directorate General of Hydro Carbon on 01.8.2014 for their information and decided to wait for firm's reply. Case is deferred to 16.9.2014.

Case No.: 1/18/80-ALC2/2013	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
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16 HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	Defer Date:16.09.2014
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Decision :The Committee noted that the firm has not replied to the deficiency letter dated 04.07.2014 and as the matter pertains to MSME, the Committee decided to send firm's application to MSME for further examination of the case. Case is deferred to 16.09.2014.

Case No.: 46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
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17 HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:16.09.2014
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Decision :The Committee noted that the a modified letter dated 01.8.2014, clarifying the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee also noted that a copy of the aforesaid letter has also been sent to Directorate General of Hydro Carbon on 01.8.2014 for their information and decided to wait for firm's reply. Case is deferred to 16.9.2014.

Case No.: 24/18/80-ALC2/2013	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Rejected
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HQ File :01/80/050/00354/AM14/	RLA File :31/83/040/00092/AM14/	Lic.No/Date:3110060381 19.09.2013
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18 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 17.01.2014 given by C&PC followed by DGFT reminder dated 20.03.2014, final reminder dated 20.06.2014, e-mail message dated 20.06.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.



	Case No.:30/18/80-ALC2/2013	Party Name:AKSH OPTI FIBRE LTD.	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
	HQ File :01/80/050/00360/AM14/	RLA File :05/23/040/00251/AM14/	Lic.No/Date:0510366271 20.09.2013	Defer Date:16.09.2014
19	Decision :The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 given by DEIT directly followed by DGFT reminder dated 20.06.2014, e-mail message dated 20.06.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 16.09.2014.			
	Case No.:17/18/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
	HQ File :01/80/050/00347/AM14/	RLA File :11/24/040/00004/AM14/	Lic.No/Date:1110027689 26.09.2013	Defer Date:16.09.2014
20	Decision :The Committee noted that the firm's reply has been sent to DHI on 14.03.2014 for examination and comments followed by reminders dated 20.06.2014 & 01.08.2014 to them but the same have not been received till date and decided to wait for their comments. Case is deferred to 16.09.2014.			
	Case No.:34/18/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:16.09.2014
21	Decision :The Committee noted that firm has not replied to the deficiency letter dated 28.07.2014 followed by e-mail dated 30.7.2014 and decided to wait for their reply. Case is deferred to 16.09.2014.			
	Case No.:21/18/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:16.09.2014
22	Decision :The Committee noted that the a modified letter dated 01.8.2014, clarifying the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee also noted that a copy of the aforesaid letter has also been sent to Directorate General of Hydro Carbon on 01.8.2014 for their information and decided to wait for firm's reply. Case is deferred to 16.9.2014.			
23	Case No.:9/18/80-ALC2/2013	Party Name:ALSTOM INDIA	Meet No/Date:10/80-	Status:

	LIMITED,	ALC2/2014 05.08.2014	Deferred
HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:16.09.2014

Decision :The Committee noted that the firm's reply dated 07.4.2014 has been sent to DHI on 06.06.2014 for examination and comments and decided to send the aforesaid to DEIT also for their examination & comments. Case is deferred to 16.09.2014.

Case No.: 19/18/80-ALC2/2013	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00349/AM14/	RLA File :05/24/040/00233/AM14/	Lic.No/Date:0510367680 07.10.2013	Defer Date:16.09.2014

Decision :The Committee noted that firm has neither replied to deficiency letter dated 16.04.2014 sent by DEIT directly followed by reminder dated 17.6.2014,e-mail dated 20.6.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 27.01.2014 followed by reminder dated 20.03.2014, e-mail dated 31.03.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 16.09.2014.

Case No.: 36/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
25 HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date:3110060918 25.10.2013	Defer Date:16.09.2014

Decision :The Committee noted that firm has not replied to the deficiency letter dated 15.05.2014 followed by reminder dated 28.7.2014 and decided to wait for their reply.Case is deferred to 16.09.2014.

Case No.: 31/18/80-ALC2/2013	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
26 HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:16.09.2014

Decision :The Committee noted that firm has not replied to the deficiency letter dated 10.07.2014and decided to send reminder to the firm.Case is deferred to 16.09.2014.

Case No.: 4/21/80-ALC2/2013	Party Name:CARDINAL YACHTS	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
27 HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:16.09.2014

Decision :The Committee noted that firm's application has been sent to DG, Shipping, Mumbai

followed by reminders dated 20.03.2014, 09.05.2014, e-mail message 09.05.2014 for expediting their comments and after that O/o DG, Shipping have informed that they have not received the firm's application. The Committee further noted that the firm's application has been sent to them again on 05.06.2014 by speed post followed by reminder dated 30.7.2014, e-mail message dated 30.7.2014 but their comments have not been received till date and decided to send another reminder to them. Case is deferred to 05.08.2014.

28	Case No.: 19/24/80-ALC2/2013 Party Name: ZENITH PRECISION PVT LTD ., HQ File :01/80/050/00496/AM14/	RLA File :07/24/040/00232/AM14/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0710099452 07.11.2013	Status: Deferred Defer Date:16.09.2014
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Decision :The Committee noted that the firm's reply has been received through their e-mail dated 01.08.2014 and decided to send the same to MSME for examination and comments. Case is deferred to 16.09.2014.

29	Case No.: 20/24/80-ALC2/2013 Party Name: ZENITH PRECISION PVT LTD ., HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0710099453 07.11.2013	Status: Deferred Defer Date:16.09.2014
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Decision :The Committee noted that the firm's reply has been received through their e-mail dated 01.08.2014 and decided to send the same to MSME for examination and comments. Case is deferred to 16.09.2014.

30	Case No.: 1/21/80-ALC2/2013 Party Name: ANALYSER INSTRUMENT CO.PVT.LTD. HQ File :01/80/050/00397/AM14/	RLA File :13/24/040/00023/AM14/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 1310045080 18.11.2013	Status: Deferred Defer Date:16.09.2014
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Decision :The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/108/2014-TSW/30 dated 05.08.2014:-

1. Difference in export and import items
2. Details of any other inputs in export products, imported or indigenous, if any.

Case is deferred to 16.09.2014.

31	Case No.: 23/21/80-ALC2/2013 Party Name: MOTHERSON SUMI SYSTEMS LTD., HQ File :01/80/050/00419/AM14/	RLA File :05/24/040/00303/AM14/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0510371924 26.11.2013	Status: Approved
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Decision :The Committee decided to ratify norms on the basis of C&PC OM No. 46011/61/2013-PC-I dated 02.07.2014 (Copy is to be forwarded to RA and firm).



RLA may take necessary action accordingly.

Case No.:25/21/80-ALC2/2013 **Party**
Name:MOTHERSONSUMI
SYSTEMS LTD., **Meet No/Date:**10/80-
ALC2/2014 **Status:**
05.08.2014 **Approved**

HQ File RLA File Lic.No/Date:0510372015
32 :01/80/050/00421/AM14/ :05/24/040/00305/AM14/ 27.11.2013

Decision :The Committee decided to ratify norms on the basis of C&PC OM No. 46011/61/2013-PC-II dated 02.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:14/21/80-ALC2/2013 **Party Name:**ALSTOM INDIA
LIMITED, **Meet No/Date:**10/80-
ALC2/2014 **Status:**
05.08.2014 **Deferred**

HQ File RLA File Lic.No/Date:3210070400 Defer
33 :01/80/050/00410/AM14/ :32/21/040/00141/AM14/ 28.11.2013 Date:16.09.2014

Decision :The Committee noted that the firm's reply dated 07.04.2014 has been sent to DHI on 06.06.2014 followed by reminders dated 30.07.2014 and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.:22/21/80-ALC2/2013 **Party Name:**BOTIL OIL
TOOLS INDIA PVT
LTD(FORMERLY BAKER OIL **Meet No/Date:**10/80-
ALC2/2014 **Status:**
05.08.2014 **Deferred**

HQ File RLA File Lic.No/Date:0510372329 Defer
34 :01/80/050/00418/AM14/ :05/23/040/00343/AM14/ 29.11.2013 Date:16.09.2014

Decision :The Committee noted that the a modified letter dated 01.08.2014, clarifying the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee also noted that a copy of the aforesaid letter has also been sent to Directorate General of Hydro Carbon on 01.08.2014 for their information and decided to wait for firm's reply. Case is deferred to 16.9.2014.

Case No.:19/21/80-ALC2/2013 **Party Name:**GLOBE HI-FABS **Meet No/Date:**10/80-
ALC2/2014 **Status:**
05.08.2014 **Deferred**

HQ File RLA File Lic.No/Date:0510373038 Defer
35 :01/80/050/00415/AM14/ :05/23/040/00363/AM14/ 10.12.2013 Date:16.09.2014

Decision :The Committee noted that the firm's reply dated 04.07.2014 has been sent to MSME on 15.07.2014 and decided to remind MSME for expediting their comments. Case is deferred to 16.09.2014.

36 **Case No.:**21/21/80-ALC2/2013 **Party Name:**GLOBE HI-FABS **Meet No/Date:**10/80-
ALC2/2014 **Status:**
Deferred

05.08.2014

HQ File
:01/80/050/00417/AM14/

RLA File
:05/23/040/00364/AM14/

Lic.No/Date:0510373033 Defer
10.12.2013 Date:16.09.2014

Decision : The Committee noted that the firm's reply dated 04.07.2014 has been sent to MSME on 15.07.2014 and decided to remind MSME for expediting their comments. Case is deferred to 16.09.2014.

Case No.:4/24/80-ALC2/2013

Party Name:ISGEC HEAVY
ENGINEERING LIMITED

Meet No/Date:10/80-
ALC2/2014
05.08.2014

Status:
Approved

HQ File
:01/80/050/00481/AM14/

RLA File
:05/23/040/00366/AM14/

Lic.No/Date:0510373260
11.12.2013

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/37 dated 05.08.2014 which are as under:-

1. Net Fabricated weights of 115.67 MT, 136.53 MT, 425.70 MT, 179.17 MT, 510.29 MT & 32 MT may be specified with the quantities of export products at Sl. No. 1 to 6 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 9, 15 & 16.
3. Quantity of import item at Sl. No 1 may be allowed as 111231 Kgs. as 1.386 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.079 Kgs./ Kg. content in the export products after taking 1/3rd recovery from scrap.
5. Total quantity of import items at Sl. No. 2 & 3 put together may be restricted as 1159264 Kgs.
6. Quantity of import item at Sl. No 4 may be allowed as 98701 Kgs. as 1.072 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.
- 37 7. Quantity of import item at Sl. No 5 may be allowed as 18894 Kgs. as 1.05 Kgs./Kg. content in the export products.
8. Quantities of import items at Sl. No. 6, 8 & 9 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
9. Quantity of import item at Sl. No 7 may be allowed as 7556 Kgs. as 1.05 Kgs./Kg. content in the export products.
10. Import items at Sl. No. 10, 12, 14 & 18 may be deleted as not required by the firm.
11. Quantity of import item at Sl. No 11 may be allowed as 56985 Kgs. (57 Nos.) on net to net basis.
12. Quantity of import item at Sl. No 13 may be allowed as 350 Kgs. (2 Nos.) on net to net basis.
13. Quantity of import item at Sl. No 15 may be allowed as 60 Kgs. (5.5 Meters) on net to net basis as claimed by the firm.
14. Quantity of import item at Sl. No 16 may be allowed as 20 Kgs. (0.5 Meters) on net to net basis as claimed by the firm
15. Quantity of import item at Sl. No 17 may be allowed as 40 Kgs. (3 Nos.) on net to net basis.
16. Quantity of import items at Sl. No. 19 may be allowed as 1.04 Kgs./Kg. content in the export products as claimed by the firm.
17. Quantities of import items at Sl. No. 19 to 22 & 24 to 28 may be allowed as applied for.
18. Quantity of import item at Sl. No. 23 may be allowed as 415 Kgs.

RLA may take necessary action accordingly.

38	Case No.: 17/21/80-ALC2/2013 Party Name: DEE DEVELOPMENT ENGINEERS LTD. HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0510373370 12.12.2013	Status: Deferred Defer Date:16.09.2014
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Decision:The Committee noted that the firm has not replied to the deficiency letter dated 20.06.2014 followed by e-mail on 20.06.2014 and decided to send reminder to the firm. Case is deferred to 16.09.2014.

39	Case No.: 33/24/80-ALC2/2013 Party Name: LARSEN & TOUBRO LIMITED HQ File :01/80/050/00510/AM14/	RLA File :03/95/040/00539/AM14/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0310762319 18.12.2013	Status: Approved
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Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/39 dated 05.08.2014 which are as under:-

1. Net Fabricated weight of export products at Sl. No. 1 & 2 may be specified as 211 MT & 247.5 MT respectively.
2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 12 Nos.(48 MT) on net to net basis.
5. Weight of "Test Coupons" in import item at Sl. No. 3 may be restricted to 920 Kgs.
6. Quantity of import item at Sl. No. 4 may be allowed as 96 Nos.(106 MT) on net to net basis.
7. Weight of "Test Coupons" in import item at Sl. No. 4 may be restricted to 840 Kgs.
8. Import items at Sl. No. 5, 8 & 15 shall be of relevant grade and dia. as contained in the export products.
9. Quantity of import item at Sl. No. 5 may be allowed as 1800 Meters(21 MT.) inclusive of 2 % wastage.
10. Quantity of import item at Sl. No. 6 may be allowed as 10 Nos.(6.5 MT) on net to net basis.
11. Quantity of import item at Sl. No. 7 may be allowed as 5600 Nos.(7.8 MT) on net to net basis.
12. Quantity of import item at Sl. No. 8 may be allowed as 1255 Kgs. inclusive of 2 % wastage.
13. Quantity of import item at Sl. No. 9 may be allowed as 32 Nos.(1.66 MT) on net to net basis.
14. Quantity of import item at Sl. No. 10 may be allowed as 2 sets.(0.6 MT) on net to net basis.
15. Import item at Sl. No. 10 to be supplied with the export items.
16. Import item at Sl. No. 11 may be deleted as no calculation details for weld overlay submitted by the firm.
17. Quantities of import items at Sl. No. 12, 13 & 14 (welding Consumables) may be allowed as 5035 Kgs. , 7195 Kgs. & 7195 Kgs. respectively.
18. Quantity of import item at Sl. No. 15 may be allowed as 35000 Meters(70 MT.) inclusive of 2 % wastage.

92

RLA may take necessary action accordingly.

Case No.: 38/24/80-ALC2/2013	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00515/AM14/	RLA File :03/95/040/00693/AM14/	Lic.No/Date: 0310762352 18.12.2013	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/40 dated 05.08.2014 which are as under:-

1. Net Empty weight of export product may be specified as 558.5 MT .
2. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export product.
3. Quantities of import items at Sl. No. 1 to 3 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 10300 Kgs. as 1.03 Kgs./Kg. content in the export product.
5. Quantity of import item at Sl. No. 5 may be allowed as 4 Nos.(18 MT) on net to net basis.
6. Weight of "Test Coupons" in import item at Sl. No. 5 may be restricted to 360 Kgs.
7. Quantity of import item at Sl. No. 6 may be allowed as 50 Nos.(52 MT) on net to net basis.
8. Weight of "Test Coupons" in import item at Sl. No. 6 may be restricted to 600 Kgs.
9. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export product.
10. Quantity of import item at Sl. No. 7 may be allowed as 70 Meters(2040 Kgs..) inclusive of 2 % wastage.
11. Quantity of import item at Sl. No. 8 may be allowed as 10 Nos.(2 MT) on net to net basis.
12. Quantity of import item at Sl. No. 9 may be allowed as 200 Nos.(11 MT) on net to net basis.
13. Quantity of import item at Sl. No. 10 may be allowed as 1 set (1 MT) on net to net basis.
14. Quantity of import item at Sl. No. 11 may be allowed as 1 set (1 MT) on net to net basis.
15. Import items at Sl. No. 10 & 11 to be supplied with the export item.
16. Quantity of import item at Sl. No. 12 may be allowed as 4 Sets(6 MT) on net to net basis.
17. Quantity of import item at Sl. No. 13 may be allowed as 30 Nos.(0.5 MT) on net to net basis.
18. Quantities of import items at Sl. No. 14, 15 & 16 (welding consumables) may be allowed as 6515 Kgs. , 11727 Kgs. & 11727 Kgs. respectively.

RLA may take necessary action accordingly.

Case No.: 7/24/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00484/AM14/	RLA File :05/24/040/00340/AM14/	Lic.No/Date: 0510373960 19.12.2013	

Decision :The Committee decided to ratify norms on the basis of C&PC OM No. 46011/106/2007-PC-II dated 30.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 6/24/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00483/AM14/	RLA File :05/23/040/00379/AM14/	Lic.No./Date:0510374256 23.12.2013	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/42 dated 05.08.2014 which are as under:-

1. Net Fabricated weight of 210.6 MT may be specified with the quantity of each export product at Sl. No. 1 to 4 .
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 5.
- 42 3. Quantity of import item at Sl. No 1 may be allowed as 804504 Kgs. as 1.153 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantities of import items at Sl. No. 2, 3, 4 & 5 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
5. Total quantity of import items at Sl. No. 2 & 3 put together may be restricted as 70000 Kgs.
6. Quantity of import item at Sl. No 6 may be allowed as 36240 Kgs. (48 Nos.) on net to net basis.
7. Quantity of import item at Sl. No 7 may be allowed as 6700 Kgs. (4 Nos.) on net to net basis.
8. Quantity of import item at Sl. No 8 may be allowed as 1560 Kgs. (8 Nos.) on net to net basis.
9. Quantities of import items at Sl. No. 9 to 17 may be allowed as applied for.

RLA may take necessary action accordingly.

Case No.: 17/24/80-ALC2/2013	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00494/AM14/	RLA File :05/23/040/00370/AM14/	Lic.No/Date:0510374413 24.12.2013	Defer Date:16.09.2014

Decision :The Committee decided to ask the firm to furnish specific name of internals at Sl. No. 6 of list (Import Items) and the requisite information sought in the case of ratification of AA 0510383361 dated 01.04.2014 (based on DHI U.O. Note No. 3(13)/14/TSW(B) dated 11.6.2014 - Copy to be forwarded to firm). Case is deferred to 16.09.2014.

Case No.: 18/24/80-ALC2/2013	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00495/AM14/	RLA File :05/23/040/00371/AM14/	Lic.No/Date:0510374411 24.12.2013	Defer Date:16.09.2014

Decision :The Committee decided to ask the firm to furnish specific name of internals at Sl. No. 6 of list (Import Items) and the requisite information sought in the case of ratification of AA 0510383361 dated 01.04.2014 (based on DHI U.O. Note No. 3(13)/14/TSW(B) dated 11.6.2014 - Copy to be forwarded to firm). Case is deferred to 16.09.2014.

Case No.: 27/24/80-ALC2/2013	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
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HQ File :01/80/050/00504/AM14/	RLA File :03/95/040/00737/AM14/	Lic.No/Date:0310763270 24.12.2013
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Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/45 dated 05.08.2014 which are as under:-

1. Net Empty weights of export product at Sl. No. 1 & 2 may be specified as 672.18 MT & 534 MT respectively
2. Import items at Sl. No. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export products.
- 45 3. Quantities of import items at Sl. No. 1 to 3 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 81 Nos.(150.2 MT) on net to net basis.
5. Weight of "Production Test Coupons" in import item at Sl. No. 4 may be restricted to 1850 Kgs.
6. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export products.
7. Quantity of import item at Sl. No. 5 may be allowed as 396000 Meters (442 MT.) inclusive of 2 % wastage.
8. Quantities of import items at Sl. No. 6, 7, 8 & 9 (welding consumables) may be allowed as applied for i.e. 5000 Kgs. , 1000 Kgs. , 11000 Kgs. & 16000 Kgs. respectively.

RLA may take necessary action accordingly.

Case No.: 29/21/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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46 HQ File :01/80/050/00425/AM14/	RLA File :61/24/040/00063/AM14/	Lic.No/Date:6110001114 30.12.2013	Defer Date:16.09.2014
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Decision :The Committee noted that the firm's application has been sent to M/o Defence on 29.04.2014 for examination and comments followed by reminder dated 23.06.2014 but the same have not been received till date and decided to remind them again for expediting their comments. Case is deferred to 16.09.2014.

Case No.: 5/24/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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47 HQ File :01/80/050/00482/AM14/	RLA File :05/23/040/00408/AM14/	Lic.No/Date:0510375761 09.01.2014	Defer Date:16.09.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 followed by reminder dated 28.07.2014, e-mail message dated 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014

48 Case No.: 37/24/80-ALC2/2013	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 10/80-ALC2/2014	Status: Deferred
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05.08.2014

HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	Defer Date:16.09.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 29.05.2014 followed by reminder dated 28.07.2014, e-mail message dated 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014

Case No.: 45/24/80-ALC2/2013	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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49	HQ File :01/80/050/00522/AM14/	RLA File :03/94/040/00880/AM14/	Lic.No/Date:0310766285 15.01.2014	Defer Date:16.09.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by e-mail message dated 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014

Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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50	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the firm's reply received through e-mail on 01.08.2014 has been sent to DEIT on 01.08.2014 and decided to wait for DEIT comments. Case is deferred to 16.09.2014.

Case No.: 40/24/80-ALC2/2013	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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51	HQ File :01/80/050/00517/AM14/	RLA File :03/95/040/00830/AM14/	Lic.No/Date:0310766662 17.01.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the firm has sought 3 weeks additional time for submission of requisite information vide their letter dated 28.07.2014 and decided to grant them 3 weeks additional time for the submission of requisite information. Case is deferred to 16.09.2014.

Case No.: 46/24/80-ALC2/2013	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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52	HQ File :01/80/050/00523/AM14/	RLA File :04/24/040/00229/AM14/	Lic.No/Date:0410154390 20.01.2014	Defer Date:16.09.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to remind firm for expediting their reply. Case is deferred to 16.09.2014.

53	Case No.: 1/24/80-ALC2/2013	Party Name: NASH INDUSTRIES (I) PVT LTD	Meet No/Date: 10/80-ALC2/2014	Status: Closed
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05.08.2014

HQ File
:01/80/050/00478/AM14/

RLA File
:07/24/040/00392/AM14/

Lic.No/Date:0710101822
31.01.2014

Decision :The Committee noted that RA, Bangalore has informed that the subject Advance Authorisation has been issued on repeat basis vide their letter dated 07.07.2014 and decided to close the case.

RA make take necessary action accordingly.

Case No.: 21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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54	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date: 16.09.2014
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Decision :The Committee noted that the firm's application has been sent to MSME on 19.06.2014 for examination & comments followed by reminder dated 30.07.2014 and decided to wait for MSME comments. Case is deferred to 16.9.2014.

Case No.: 11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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55	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date: 16.09.2014
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Decision :The Committee noted that the firm's application has been sent to C&PCon 28.07.2014 for examination & comments and decided to wait for C&PC comments. Case is deferred to 16.9.2014.

Case No.: 46/10/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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	HQ File :01/80/050/00242/AM15/	RLA File :09/24/040/00627/AM14/	Lic.No/Date:0910059560 14.03.2014	Defer Date: 16.09.2014
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56 **Decision :**The Committee noted that the firm's application has been sent to DIPP on 01.08.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 01.08.2014 which has not been received till date and decided the following:

(i) to wait for DIPP comments;

(ii) to wait for firm's reply.

Case is deferred to 16.09.2014.

Case No.: 1/1/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
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57	HQ File :01/80/050/00577/AM14/	RLA File :56/24/040/00050/AM14/	Lic.No/Date:5610003913 20.03.2014
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Decision : The Committee decided to ratify norms as under on repeat basis as per firm's Advance Authorisation No. 5610001234 dated 09.11.2012 ratified in Norms Committee Meeting No. 24/80 dated 19.02.2013 according to the recommendation of DIPP vide their ID No. 12/108/2014-TSW/57 dated 05.08.2014 which are as under:-

1. Words "of relevant grade & thickness" may be prefixed with the description of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 63070 Kgs. inclusive of 36 % wastage after 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No 2 may be allowed as applied for i.e. 78020 Kgs. inclusive of 48.5 % wastage after 1/3rd recovery from scrap.

RLA may take necessary action accordingly.

Case No.: 19/7/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00156/AM15/	RLA File :05/24/040/00483/AM14/	Lic.No/Date:0510382361 21.03.2014	Defer Date:16.09.2014

58 **Decision :** The Committee noted that the firm's application has been sent to DIPP (Sh. Nand Lal, Sr. D.O.) on 04.08.2014 for examination and comments on the basis of the recommendation of Technical Authority, DHI present in the meeting. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 20.06.2014 which has not been received till date and decided the following:

- (i) to wait for DIPP (Sh. Nand Lal, Sr. D.O.) comments;
- (ii) to remind firm for expediting their reply.

Case is deferred to 16.09.2014.

Case No.: 5/10/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
59 HQ File :01/80/050/00201/AM15/	RLA File :03/95/040/01051/AM14/	Lic.No/Date:0310777600 08.04.2014	Defer Date:16.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 04.08.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.9.2014.

Case No.: 2/7/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
60 HQ File :01/80/050/00139/AM15/	RLA File :05/23/040/00009/AM15/	Lic.No/Date:0510384029 15.04.2014	Defer Date:16.09.2014

Decision : The Committee noted that the firm has not replied to the deficiency letter dated 30.07.2014 followed by e-mail on 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.: 13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00150/AM15/	RLA File :05/24/040/00002/AM15/	Lic.No/Date:0510384078 15.04.2014	Defer Date:16.09.2014

61 **Decision :**The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/108/2014-TSW/61 dated 05.08.2014:-

Details of manufacturing operations in their plant on import item which is of Capital Goods nature especially keeping in view that the Water Chilling system (Export item) is to be supplied in Knocked Down condition.

Case is deferred to 16.09.2014.

Case No.: 44/10/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
62 HQ File :01/80/050/00240/AM15/	RLA File :09/24/040/00631/AM14/	Lic.No/Date:0910059791 21.04.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 01.08.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.: 4/7/80-ALC2/2014	Party Name: HARI MACHINES LTD	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
63 HQ File :01/80/050/00141/AM15/	RLA File :23/24/040/00012/AM14/	Lic.No/Date:2310003611 22.04.2014	

Decision :The Committee decided to ratify norms on the basis of DHI UO No. 3(87)/14-TSW(B)7 dated 02.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
64 HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm has not replied to the deficiency letter dated 30.07.2014 followed by e-mail on 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.: 1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
65 HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 01.07.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.09.2014.

Case No.: 1/7/80-ALC2/2014	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File 66 :01/80/050/00138/AM15/	RLA File :05/23/040/00013/AM15/	Lic.No/Date:0510385020 25.04.2014	Defer Date:16.09.2014
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Decision :The Committee noted that firm has not replied C&PC deficiency letter No. 46011/78/2010-PC-II dated 30.07.2014 given to them by C&PC directly and decided to remind the firm for furnishing the requisite information as sought by C&PC vide their aforesaid letter.(Copy to be forwarded to firm). Case is deferred to 16.09.2014.

Case No.: 12/7/80-ALC2/2014	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File 67 :01/80/050/00149/AM15/	RLA File :05/24/040/00494/AM14/	Lic.No/Date:0510385024 25.04.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the firm's application has been sent to MSME on 28.07.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.9.2014.

Case No.: 28/7/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File 68 :01/80/050/00165/AM15/	RLA File :05/23/040/00001/AM15/	Lic.No/Date:0510384966 25.04.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the firm has not replied to the deficiency letter dated 30.07.2014 followed by e-mail on 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.: 29/7/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File 69 :01/80/050/00166/AM15/	RLA File :05/23/040/00002/AM15/	Lic.No/Date:0510384967 25.04.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the firm has not replied to the deficiency letter dated 30.07.2014 followed by e-mail on 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.: 42/10/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File 70	RLA File	Lic.No/Date:0410157527	Defer
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:01/80/050/00238/AM15/

:04/24/040/00007/AM15/

01.05.2014

Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 01.08.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.:25/7/80-ALC2/2014

Party Name:DAYCO VIKAS
POWER TRANSMISSION
PVT. LTD.

Meet No/Date:10/80-
ALC2/2014
05.08.2014

Status:
Deferred

71 HQ File
:01/80/050/00162/AM15/

RLA File
:05/23/040/00025/AM15/

Lic.No/Date:0510385651
02.05.2014

Defer
Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 28.07.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.09.2014.

Case No.:27/7/80-ALC2/2014

Party Name:MOTHERSON
SUMI SYSTEMS LTD.,

Meet No/Date:10/80-
ALC2/2014
05.08.2014

Status:
Deferred

72 HQ File
:01/80/050/00164/AM15/

RLA File
:05/24/040/00046/AM15/

Lic.No/Date:0510385729
05.05.2014

Defer
Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 19.06.2014 for examination & comments followed by reminder dated 30.07.2014 and decided to wait for C&PC comments. Case is deferred to 16.09.2014.

Case No.:10/7/80-ALC2/2014

Party Name:SMC
PNEUMATICS (INDIA)
PRIVATE LIMITED

Meet No/Date:10/80-
ALC2/2014
05.08.2014

Status:
Deferred

73 HQ File
:01/80/050/00147/AM15/

RLA File
:05/24/040/00498/AM14/

Lic.No/Date:0510385912
06.05.2014

Defer
Date:16.09.2014

Decision :The Committee noted that the firm has not replied to the deficiency letter dated 28.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.:2/4/80-ALC2/2014

Party Name:SCREEN-O-TEX
(INDIA) PVT.LTD.

Meet No/Date:10/80-
ALC2/2014
05.08.2014

Status:
Deferred

74 HQ File
:01/80/050/00085/AM15/

RLA File
:08/24/040/00058/AM15/

Lic.No/Date:0810131122
07.05.2014

Defer
Date:16.09.2014

Decision :The Committee noted that RA, Ahmedabad has been requested to forward to hard copy of the application vide DES-I letter dated 20.06.2014 followed by reminder dated 28.07.2014 and decided to wait for their response in this regard. Case is deferred to 16.09.2014.

Case No.:22/7/80-ALC2/2014

Party Name:EBM-PAPST
INDIA PRIVATE LIMITED

Meet No/Date:10/80-
ALC2/2014
05.08.2014

Status:
Deferred

75 HQ File
:01/80/050/00159/AM15/

RLA File
:04/24/040/00022/AM15/

Lic.No/Date:0410157726
07.05.2014

Defer
Date:16.09.2014

Decision :The Committee noted that the firm has not replied to the deficiency letter dated 30.07.2014 followed by e-mail on 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.: 7/7/80-ALC2/2014	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00144/AM15/	RLA File :31/83/040/00029/AM15/	Lic.No/Date: 3110063933 08.05.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/76 dated 05.08.2014 which are as under:-

- 76
1. Net weight of export products may be specified as 784.6 Kgs.
 2. Quantity of import item at Sl. No. 1 may be allowed as 1161.52 Kgs. as 2.58 Kgs./Kg. content in export product after taking 50 % recovery from scrap.
 3. Quantity of import item at Sl. No. 2 may be allowed as 362.1 Kgs. as 2.52 Kgs./Kg. content in export product after taking 50 % recovery from scrap.
 4. Quantity of import item at Sl. No. 3 may be allowed as 305.58 Kgs. as 2.32 Kgs./Kg. content in export product after taking 50 % recovery from scrap.

RLA may take necessary action accordingly.

Case No.: 6/7/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File 77 :01/80/050/00143/AM15/	RLA File :31/83/040/00021/AM15/	Lic.No/Date: 3110063935 09.05.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 20.06.2014 for examination & comments followed by reminder dated 28.07.2014 and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.: 8/7/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File 78 :01/80/050/00145/AM15/	RLA File :05/24/040/00054/AM15/	Lic.No/Date: 0510386215 09.05.2014	

Decision :The Committee decided to ratify norms on the basis of C&PC OM No. 46011/52/2009-PC-II dated 16.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 48/10/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File 79	RLA File	Lic.No/Date: 0310781237	Defer

:01/80/050/00244/AM15/ :03/95/040/00117/AM15/ 09.05.2014 Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 01.08.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.09.2014.

Case No.:49/10/80-ALC2/2014 **Party**
Name:UNDERCARRIAGE
AND TRACTOR PARTS
PVT.LTD. **Meet No/Date:**10/80-
ALC2/2014
05.08.2014 **Status:**
Deferred

80 **HQ File** **RLA File** **Lic.No/Date:**0310781233 **Defer**
:01/80/050/00245/AM15/ :03/95/040/00118/AM15/ 09.05.2014 Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 01.08.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.09.2014.

Case No.:26/7/80-ALC2/2014 **Party Name:**DEE
DEVELOPMENT ENGINEERS
LTD. **Meet No/Date:**10/80-
ALC2/2014
05.08.2014 **Status:**
Deferred

81 **HQ File** **RLA File** **Lic.No/Date:**0510386313 **Defer**
:01/80/050/00163/AM15/ :05/23/040/00054/AM15/ 12.05.2014 Date:16.09.2014

Decision :The Committee noted that the firm has not replied to the deficiency letter dated 30.07.2014 followed by e-mail on 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.:45/10/80-ALC2/2014 **Party Name:**UNI VTL
PRECISION PVT. LTD. **Meet No/Date:**10/80-
ALC2/2014
05.08.2014 **Status:**
Deferred

82 **HQ File** **RLA File** **Lic.No/Date:**0310781348 **Defer**
:01/80/050/00241/AM15/ :03/95/040/00116/AM15/ 12.05.2014 Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 01.08.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.09.2014.

Case No.:3/7/80-ALC2/2014 **Party Name:**BOTIL OIL
TOOLS INDIA PVT
LTD(FORMERLY BAKER OIL **Meet No/Date:**10/80-
ALC2/2014
05.08.2014 **Status:**
Deferred

83 **HQ File** **RLA File** **Lic.No/Date:**0510386490 **Defer**
:01/80/050/00140/AM15/ :05/23/040/00458/AM14/ 13.05.2014 Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 19.06.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 19.06.2014 which has not been received till date and decided the following:

- (i) to remind DHI for their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.:2/10/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
84 HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DIPP on 25.07.2014 which actually pertains to DHI and decided to send the same to DHI for examination & comments. Case is deferred to 16.09.2014.

Case No.:3/10/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
85 HQ File :01/80/050/00199/AM15/	RLA File :03/95/040/00039/AM15/	Lic.No/Date:0310781705 15.05.2014	Defer Date:16.09.2014

Decision :The Committee noted that the hard copy of firm's application has not been received and decided to ask RA, Mumbai for forwarding the hard copy of firm's application for further processing of the case urgently. Case is deferred to 16.09.2014.

Case No.:4/10/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00200/AM15/	RLA File :03/95/040/00060/AM15/	Lic.No/Date:0310781695 15.05.2014	Defer Date:16.09.2014

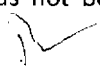
Decision :The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/108/2014-TSW/86 dated 05.08.2014:-

- 86
1. Net weight of indigenous items in the export product.
 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format
 3. For net weight of components to be manufactured from import items at Sl. No.1 to 4, details of components with net weights thereof may be indicated.
 4. Detailed calculations for the quantity of import item at Sl. No. 8 supported by length and number of pipes/tubes in the export products

Case is deferred to 16.09.2014.

Case No.:8/10/80-ALC2/2014	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
87 HQ File :01/80/050/00204/AM15/	RLA File :05/23/040/00066/AM15/	Lic.No/Date:0510386606 16.05.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 21.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the



following:

- (i) to remind C&PC for their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 41/10/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00237/AM15/	RLA File :05/24/040/00066/AM15/	Lic.No/Date:0510386661 16.05.2014	Defer Date:16.09.2014

88 **Decision :**The Committee noted that the firm's application has been sent to C&PC on 21.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to remind C&PC for their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 16/7/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00153/AM15/	RLA File :04/24/040/00024/AM15/	Lic.No/Date:0410157994 19.05.2014	

89 **Decision :**The Committee decided to ratify norms on the basis of DHI UO No. 3/94/TJSW/14 TSW(B)2 dated 23.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 23/7/80-ALC2/2014	Party Name: BRAKES INDIA LIMITED,	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00160/AM15/	RLA File :04/24/040/00028/AM15/	Lic.No/Date:0410157996 19.05.2014	

90 **Decision :**The Committee decided to ratify norms on the basis of DHI UO No. 3(35)/14-TSW(B) dated 18.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 24/7/80-ALC2/2014	Party Name: GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00161/AM15/	RLA File :05/23/040/00055/AM15/	Lic.No/Date:0510386865 20.05.2014	

91 **Decision :**The Committee decided to ratify norms on the basis of DC (MSME) UO No. 30(83)/14-ME

dated 30.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 38/10/80-ALC2/2014	Party Name: POLE STAR COILS PVT.LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00234/AM15/	RLA File :03/95/040/00134/AM15/	Lic.No/Date:0310782136 20.05.2014	Defer Date:16.09.2014

- 92 **Decision :**The Committee decided to ask the following information from the firm on the basis of the recommendation of Technical Authority, DIPP present in the meeting which are as under:-
Information in respect of Sl. No. 3,4&11 of Standard Deficiency Format.

Case is deferred to 16.09.2014.

Case No.: 5/7/80-ALC2/2014	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00142/AM15/	RLA File :04/24/040/00040/AM15/	Lic.No/Date:0410158139 23.05.2014	Defer Date:16.09.2014

93 **Decision :**The Committee noted that the firm has not replied to the deficiency letter dated 30.07.2014 followed by e-mail on 30.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.: 31/10/80-ALC2/2014	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00227/AM15/	RLA File :07/24/040/00035/AM15/	Lic.No/Date:0710104408 23.05.2014	Defer Date:16.09.2014

- 94 **Decision :**The Committee noted that the firm's application has been sent to C&PC on 21.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to remind C&PC for their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 15/7/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00152/AM15/	RLA File :31/83/040/00048/AM15/	Lic.No/Date:3110064115 26.05.2014	Defer Date:16.09.2014

95 **Decision :**The Committee noted that firm has not replied C&PC deficiency letter No. 46011/42/2014-PC-II dated 11.07.2014 given to them by C&PC directly and decided to remind the

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firm for furnishing the requisite information as sought by C&PC vide their aforesaid letter. (Copy to be forwarded to firm). Case is deferred to 16.09.2014.

Case No.:14/7/80-ALC2/2014		Party Name:STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
96	HQ File :01/80/050/00151/AM15/	RLA File :04/24/040/00035/AM15/	Lic.No/Date:0410158212 27.05.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 28.07.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.:18/7/80-ALC2/2014		Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
97	HQ File :01/80/050/00155/AM15/	RLA File :31/83/040/00047/AM15/	Lic.No/Date:3110064138 28.05.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm has not replied to the deficiency letter dated 28.07.2014 and decided to wait for firm's reply. Case is deferred to 16.09.2014.

Case No.:12/10/80-ALC2/2014		Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
	HQ File :01/80/050/00208/AM15/	RLA File :07/24/040/00065/AM15/	Lic.No/Date:0710104531 28.05.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 25.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to remind MSME for their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.:13/10/80-ALC2/2014		Party Name:MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:10/80- ALC2/2014 05.08.2014	Status: Deferred
	HQ File :01/80/050/00209/AM15/	RLA File :07/24/040/00066/AM15/	Lic.No/Date:0710104564 28.05.2014	Defer Date:16.09.2014

99 **Decision :**The Committee noted that the firm's application has been sent to C&PC on 25.07.2014 which actually pertains to DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to DIPP for their examination & comments;
- (ii) to remind firm for furnishing their reply.



Case is deferred to 16.09.2014.

Case No.:19/10/80-ALC2/2014 **Party Name:**BOTIL OIL
TOOLS INDIA PVT
LTD(FORMERLY BAKER
OIL **Meet No/Date:**10/80-
ALC2/2014
05.08.2014 **Status:**
Approved

HQ File **RLA File** **Lic.No/Date:**0510387698
:01/80/050/00215/AM15/ :05/23/040/00096/AM15/ 29.05.2014

Decision :The Committee decided to ratify the norms of subject AA on the basis of the recommendation of Technical Authority, DHI present in the meeting i.e. to ratify norms of subject AA as per the Sub-Committee/Team report which are as under:-

Export Product	Inputs Material	Recommendation for import
Cement Shoes	(i)Seamless Casing	For these products there exist SION C- 1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP+1/2 "Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
Float Shoes	Pipe	
Cementing Collars	(ii) Components	
-Packers -linear Hangers -Fluted Casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i)Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe may be permitted @ 1 Nos of actual length of EP+ ½ "Extra". In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.

For EP Tubing Seal assembly-the Components are recommended on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.:1/10/80-ALC2/2014 **Party Name:**LARSEN&
TOUBRO LIMITED **Meet No/Date:**10/80-
ALC2/2014
05.08.2014 **Status:**
Deferred

HQ File **RLA File** **Lic.No/Date:**0310783663 **Defer**
:01/80/050/00197/AM15/ :03/95/040/00034/AM15/ 30.05.2014 **Date:**16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 25.07.2014 which actually pertains to DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to DIPP for their examination & comments;
(ii) to remind firm for furnishing their reply.
Case is deferred to 16.09.2014.

102	Case No.: 16/10/80-ALC2/2014 Party Name: DEE DEVELOPMENT ENGINEERS LTD. HQ File :01/80/050/00212/AM15/	RLA File :05/23/040/00065/AM15/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0510387898 30.05.2014	Status: Deferred Defer Date:16.09.2014
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Decision :The Committee noted that the firm should amend the Export Product description, excluding items which are in import list, to provide rating of EP and O.D. of items at 1 to 3 and to clarify whether item at 5 & 6 are raw and machined. Case is deferred to 16.09.2014.

103	Case No.: 24/10/80-ALC2/2014 Party Name: ISGEC HEAVY ENGINEERING LIMITED HQ File :01/80/050/00220/AM15/	RLA File :05/23/040/00084/AM15/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0510388030 03.06.2014	Status: Deferred Defer Date:16.09.2014
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Decision :The Committee noted that the firm's application has been sent to DIPP on 25.07.2014 which actually pertains to DHI. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to DHI for their examination & comments;
(ii) to remind firm for furnishing their reply.
Case is deferred to 16.09.2014.

104	Case No.: 47/10/80-ALC2/2014 Party Name: ZENITH PRECISION PVT LTD., HQ File :01/80/050/00243/AM15/	RLA File :07/24/040/00074/AM15/	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0710104725 03.06.2014	Status: Deferred Defer Date:16.09.2014
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Decision ::The Committee noted that the firm's application has been sent to MSME on 01.08.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 01.08.2014 which has not been received till date and decided the following:

- (i) to wait for MSME comments;
(ii) to wait for firm's reply.
Case is deferred to 16.09.2014.

105	Case No.: 43/10/80-ALC2/2014 Party Name: Y-TEC INDIA PVT. LTD., HQ File	RLA File	Meet No/Date: 10/80-ALC2/2014 05.08.2014 Lic.No/Date: 0510388240	Status: Deferred Defer
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:01/80/050/00239/AM15/ :05/24/040/00069/AM15/ 04.06.2014 Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 04.08.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.09.2014.

Case No.: 20/7/80-ALC2/2014	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
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HQ File :01/80/050/00157/AM15/	RLA File :04/24/040/00042/AM15/	Lic.No/Date: 0410158415 05.06.2014
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106 **Decision :**The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/106 dated 05.08.2014 which are as under:-

1. Quantities of import items at Sl. No. 1 & 3 to 52 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for

RLA may take necessary action accordingly.

Case No.: 33/10/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File :01/80/050/00229/AM15/	RLA File :05/24/040/00109/AM15/	Lic.No/Date: 0510388265 05.06.2014	Defer Date:16.09.2014
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107 **Decision :**The Committee noted that the firm's application has been sent to C&PC on 22.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.07.2014 which has not been received till date and decided the following:

- (i) to remind C&PC for furnishing their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 7/10/80-ALC2/2014	Party Name: FELGUERA GRUAS INDIA PRIVATE LIMITED,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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108 HQ File :01/80/050/00203/AM15/	RLA File :04/24/040/00011/AM15/	Lic.No/Date: 0410158504 06.06.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the firm's application has been sent to DHI on 25.07.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.: 15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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109 HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date: 3410040214 06.06.2014	Defer Date:16.09.2014
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Decision : The Committee noted that the firm's application has been sent to DHI on 21.07.2014 which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to MSME for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 6/10/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00202/AM15/	RLA File :04/24/040/00050/AM15/	Lic.No/Date: 0410158506 09.06.2014	Defer Date: 16.09.2014

110 **Decision :** The Committee noted that the firm's application has been sent to DIPP on 25.07.2014 which actually pertains to DHI. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to DHI for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 14/10/80-ALC2/2014	Party Name: IN TRANS ENGINEERING LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00210/AM15/	RLA File :02/24/040/00190/AM14/	Lic.No/Date: 0210203958 09.06.2014	Defer Date: 16.09.2014

111 **Decision :** The Committee noted that the firm's application has been received which is to be sent to DIPP (Sh. Nand Lal, Sr. DO). The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to DIPP (Sh. Nand Lal, Sr. DO) for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 18/10/80- ALC2/2014	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00214/AM15/	RLA File :05/23/040/00103/AM15/	Lic.No/Date: 0510388393 09.06.2014	Defer Date: 16.09.2014

112 **Decision :** The Committee noted that the firm's application has been sent to DHI on 25.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been

sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to remind DHI for furnishing their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 39/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DIPP on 21.07.2014 which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to MSME for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00236/AM15/	RLA File :03/95/040/00176/AM15/	Lic.No/Date:0310784832 09.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DIPP on 21.07.2014 which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to MSME for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 29/10/80-ALC2/2014	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD.	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00225/AM15/	RLA File :05/23/040/00109/AM15/	Lic.No/Date:0510388540 11.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 21.07.2014 but TA, MSME has informed Committee that they have not received it. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application again to MSME for their examination & comments;

(ii) to remind firm for furnishing their reply.
Case is deferred to 16.09.2014.

Case No.: 35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 22.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.07.2014 which has not been received till date and decided the following:

- (i) to remind MSME for furnishing their comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 16.09.2014.

Case No.: 20/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00216/AM15/	RLA File :05/23/040/00106/AM15/	Lic.No/Date:0510388622 12.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 21.07.2014 which actually pertains to DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

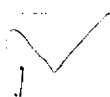
- (i) to send the firm's application to DIPP for their examination & comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 16.09.2014.

Case No.: 25/10/80-ALC2/2014	Party Name: MVS ENGINEERING LTD	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00221/AM15/	RLA File :05/24/040/00120/AM15/	Lic.No/Date:0510388664 13.06.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/118 dated 05.08.2014 which are as under:-

1. Words "Containing 2280 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product.
2. Quantity of import item may be allowed as applied for i.e. 2280 Kgs. on net to net basis.

The Committee also decided to advise firm that when they are making application for grant of Advance Authorisation the must indicate the quantity of Carbon Molecular Sieves. The condition has been imposed on the firm in the past also. The Committee noted that inspite of the advise given



earlier, the applicant firm is not indicating quantity of Carbon Molecular Sieves in export products.

RLA may take necessary action accordingly.

Case No.: 26/10/80-ALC2/2014	Party Name: MVS ENGINEERING LTD	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00222/AM15/	RLA File :05/24/040/00121/AM15/	Lic.No/Date: 0510388666 13.06.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/119 dated 05.08.2014 which are as under:-

- 119
1. Words "Containing 1140 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product.
 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1140 Kgs. on net to net basis.
 3. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.: 27/10/80-ALC2/2014	Party Name: MVS ENGINEERING LTD	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00223/AM15/	RLA File :05/24/040/00130/AM15/	Lic.No/Date: 0510388667 13.06.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/120 dated 05.08.2014 which are as under:-

- 120
1. Words "Containing 1140 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product.
 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1140 Kgs. on net to net basis.
 3. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.: 11/10/80- ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00207/AM15/	RLA File :04/24/040/00052/AM15/	Lic.No/Date: 0410158702 17.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DIPP on 25.07.2014 which actually pertains to DHI. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided

the following:

- (i) to send the firm's application to DHI for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 17/10/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00213/AM15/	RLA File :05/24/040/00129/AM15/	Lic.No/Date: 0510388756 17.06.2014	Defer Date: 16.09.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 25.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to wait for C&PC comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 28/10/80- ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00224/AM15/	RLA File :04/24/040/00066/AM15/	Lic.No/Date: 0410158701 17.06.2014	Defer Date: 16.09.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 21.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received till date and decided the following:

- (i) to wait for C&PC comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 34/10/80-ALC2/2014	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00230/AM15/	RLA File :31/83/040/00060/AM15/	Lic.No/Date: 3110064412 17.06.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/124 dated 05.08.2014 which are as under:-

1. Net weight of export products may be specified as 58.25 Kgs.
2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 36.6 Kgs., 61.595 Kgs. & 26.65 Kgs. respectively after taking 50 % recovery from scrap.



RLA may take necessary action accordingly.

Case No.: 10/10/80-ALC2/2014	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00206/AM15/	RLA File :04/24/040/00065/AM15/	Lic.No/Date:0410158740 18.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 25.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to wait for MSME comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 16.09.2014.

Case No.: 21/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DIPP on 25.07.2014 which actually pertains to DHI. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to DHI for their examination & comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 16.09.2014.

Case No.: 30/10/80- ALC2/2014	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 21.07.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.: 9/10/80-ALC2/2014	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00205/AM15/	RLA File :04/24/040/00057/AM15/	Lic.No/Date:0410158756 19.06.2014	Defer Date:16.09.2014

Decision :The Committee noted that the firm's application has been sent to DIPP on 25.07.2014

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which actually pertains to DHI. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.07.2014 which has not been received till date and decided the following:

- (i) to send the firm's application to DHI for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 16.09.2014.

Case No.: 37/10/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00233/AM15/	RLA File :05/24/040/00131/AM15/	Lic.No/Date: 0510388905 19.06.2014	Defer Date: 16.09.2014

129 **Decision :**The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/108/2014-TSW/129 dated 05.08.2014:-

1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise.
2. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise.
3. Cutting allowance and end cutting loss on brass bars

Case is deferred to 16.09.2014.

Case No.: 22/10/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Approved
HQ File :01/80/050/00218/AM15/	RLA File :05/23/040/00102/AM15/	Lic.No/Date: 0510388972 20.06.2014	

130 **Decision :**The Committee decided to ratify norms as per GN-4 for Engineering Products on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/130 dated 05.08.2014.

RLA may take necessary action accordingly.

Case No.: 23/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 10/80- ALC2/2014 05.08.2014	Status: Deferred
HQ File :01/80/050/00219/AM15/	RLA File :05/23/040/00122/AM15/	Lic.No/Date: 0510388973 20.06.2014	Defer Date: 16.09.2014

131 **Decision :**The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/108/2014-TSW/131 dated 05.08.2014:-

1. Information in respect of Sl. No. 3, 4, 5, 11 &14 of Standard Deficiency Format, export product wise.
2. Quantities of import items from Sl. No. 2, 3 &7 in Nos. also in addition to their weights.
3. Quantity of import item at Sl. No. 4 in meters also in addition to its weight.

Case is deferred to 16.09.2014.



Case No.: 36/10/80-ALC2/2014	Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Approved
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HQ File :01/80/050/00232/AM15/	RLA File :05/24/040/00115/AM15/	Lic.No/Date:0510388953 20.06.2014
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Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/108/2014-TSW/132 dated 05.08.2014 which are as under:-

1. Quantities of import items at Sl. No. 1 to 14, 16 & 17 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 15 may be allowed on net to net basis as claimed by the firm.

RLA may take necessary action accordingly.

Case No.: 32/10/80-ALC2/2014	Party Name: ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File :01/80/050/00228/AM15/	RLA File :31/83/040/00070/AM15/	Lic.No/Date:3110064467 24.06.2014	Defer Date:16.09.2014
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Decision :The Committee decided to ask the following information from the firm on the basis of the recommendation of Technical Authority, DIPP present in the meeting which are as under :-
Information in respect of Sl. No. 4,5& 11 of Standard Deficiency Format export productwise.

Case is deferred to 16.09.2014.

Case No.: 50/10/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File :01/80/050/00246/AM15/	RLA File :61/24/040/00006/AM15/	Lic.No/Date:6110001215 18.07.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the firm's application has been sent to DHI on 05.08.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 16.09.2014.

Case No.: 51/10/80-ALC2/2014	Party Name: KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File :01/80/050/00247/AM15/	RLA File :07/24/040/00252/AM14/	Lic.No/Date:0710105948 21.07.2014	Defer Date:16.09.2014
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Decision :The Committee noted that the hard copy of firm's application has not been received and decided to ask RA, Bangalore for forwarding the hard copy of firm's application for further processing of the case urgently. Case is deferred to 16.09.2014.

Case No.: 52/10/80-ALC2/2014	Party Name: CHAKRADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2014 05.08.2014	Status: Deferred
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HQ File
:01/80/050/00248/AM15/

RLA File
:09/24/040/00138/AM15/

Lic.No/Date:0910060730
24.07.2014

Defer
Date:16.09.2014

Decision:The Committee noted that the hard copy of firm's application has not been received and decided to ask RA, Hyderabad for forwarding the hard copy of firm's application for further processing of the case urgently. Case is deferred to 16.09.2014.

Sl.No.243

Case No. A/R-61	M/s. United	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 10/15	Drilling Tools	RA.F.No.05/24/040/00318/AM10	0510249707
Date: 05.08.2014	Ltd., Delhi	Revision of norms	dt.22.09.2009

Decision:The Committee noted that the a letter dated 20.06.2014 has been sent to the firm requesting for the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee considered the firm's reply dated 15.07.2014 and decided to send a letter clarifying the aforesaid to the firm and to send the copy of the would be letter sent to the firm to Directorate General of Hydro Carbon on 01.08.2014 for their information. Case is deferred to 16.9.2014.

S.No.244

Case No. A/R-49	M/s. Larsen &	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 10/15	Toubro Ltd.,	RA.F.No.03/95/040/00712/AM10	0310557677
Date: 05.08.2014	Mumbai	Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision :The Committee noted that the a modified letter dated 01.08.2014, clarifying the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee also noted that a copy of the aforesaid letter has also been sent to Directorate General of Hydro Carbon on 01.08.2014 for their information and decided to wait for firm's reply. Case is deferred to 16.9.2014.

S.No.245

Case No. A/R-112	M/s. Kern-	HQF.No.01/81/050/00443/AM12/DES.I	Lic. No. & date
Meeting No. 10/15	Liebers	RA.F.No.07/24/040/00367/AM12	0710084702
Date: 05.08.2014	Springs & Stampings Pvt. Ltd., Tumkur	Request for amendment of norms	dt.15.12.2011

Decision :The Committee noted that firm has not replied to deficiency letter dated 08.10.2012 & 03.01.2014 sent to the firm vide letter dated 24.06.2014 and decided to remind firm for expediting their reply. Case is deferred to 16.09.2014.

S.No.246

Case No. A/R-113	M/s. Echaar Equipments Pvt. Ltd., Thane	HQF.No.01/80/050/00542/AM12/DES.I	Lic. No. & date
Meeting No. 10/15		RA.F.No.03/94/040/01018/AM12	0310682257 dt.16.02.2012
Date: 05.08.2014		Request for revision of norms	

Decision : The Committee noted that firm has attended PH held on 18.02.2014 but not furnished the requisite information as discussed in PH. The Committee further noted that a reminder dated 07.05.2014, final reminder dated 28.07.2014 followed by e-mail message on 30.07.2014 has been sent to the firm but the firm has not furnished their reply and decided to wait for further 15 days for the reply of firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 16.09.2014.

S.No.247

Case No. A/R-119	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/00366/AM12/DES.I	Lic. No. & date
Meeting No. 10/15		RA.F.No.04/24/040/00136/AM12	0410129812
Date: 05.08.2014		Request for inclusion of import item in norms	dt.31.10.2011

Decision : The Committee noted that the firm's reply dated 10.02.2014 has been sent to DHI on 20.03.2014 and followed by reminder to them on 17.06.2014 and decided to remind DHI for expediting their comments. Case is deferred to 16.09.2014.

S.No.248

Case No. A/R-131	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00011/AM13/DES.I	Lic. No. & date
Meeting No. 10/15		RA.F.No.05/23/040/00477/AM12	0510319555
Date: 05.08.2014		Request for revision of norms	dt.06.03.2012

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP, vide their ID No. 12/108/2014-TSW/131-A/R dated 05.08.2014 which are as under:-

Quantity of import item at Sl. No. 4 (SMAW Electrode) may be allowed as 11813 Kgs.

RLA may take necessary action accordingly

S.No.249

Case No. A/R-132	M/s. A Plus Projects & Technology (P) Ltd., Pune	HQF.No.01/80/050/01091/AM06/DES.I	Lic. No. & date
Meeting No. 10/15		RA.F.No.31/24/040/00137/AM06	3110022702
Date: 05.08.2014		Request for Fixation of norms	dt.17.11.2005

Decision : The Committee decided to ratify norms as under for redemption purposes on the basis of recommendation of DIPP, vide their ID No. 12/108/2014-TSW/132-A/R dated 05.08.2014 which are as under:-

1. Import items at Sl. No. 1 to 3, 6 to 8 & 10 to 13 may be deleted as not imported by the firm.

2. Import items at Sl. No. 4 & 5 may be allowed as per GN-4 for engineering products.
3. Description of import item at Sl. No. 9 may be amended as " Gas regulator for natural gas, main frame" and its quantity may be allowed as 4 Nos. as per GN-4 for engineering products.

RLA may take necessary action accordingly

S.No.250

Case No. A/R-141	M/s. Reference received from Addl.	HQF.No.01/80/050/00170/AM14/DE S.I	Lic. No. & date
Meeting No. 10/15	DGFT, Mumbai of	RA.F.No.03/95/040/00190/AM14	0310738812
Date: 05.08.2014	M/s. Larsen & Toubro Ltd., Mumbai	Request for amendment of import at sl. No.10 & to amend the ITC(HS) code of import item Sl. No. 8,9, & 10 of norms	dt.24.06.2013

Decision : The Committee noted the matter is under examination PC-II Section an reminders dated 17.06.2014 & 28.07.2014 has been given to them and decided to wait for their comments. Case is deferred to 16.09.2014.

S.No.251

Case No. A/R-18	M/s. L & T –	HQF.No.01/80/050/00118/AM11/DES.I	Lic. No. & date
Meeting No. 10/15	MHI Boilers Pvt.	RA.F.No.03/95/040/00101/AM11	0310574966
Date: 05.08.2014	Ltd., Mumbai	Request for revision of norms	dt.19.05.2010

Decision : The Committee decided to ratify norms on the basis of DHI Communication No. 3(64)/2010/TSW(B) dated 05.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.252

Case No. A/R-19	M/s. Larsen &	HQF.No.01/80/050/00173/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Toubro Ltd.,	RA.F.No.03/95/040/00184/AM11	0310736870
Date: 05.08.2014	Mumbai	Request for revision of norms	dt.06.06.2013

Decision : The Committee decided to ask the firm to furnish the following information for import items at Sl. No. 1 and for increase in the quantity of import item at Sl. No. 8 on the basis of recommendation of DIPP, vide their ID No. 12/108/2014-TSW/19-A/R dated 05.08.2014:-

1. Quantity of import item at Sl. No. 1 (Alloy Steel Plates) has been reduced after taking 1/3rd recovery from the scrap generated during the manufacturing operations.
 2. For quantity of import item at Sl. No. 8 (Paint/Rust Preventive/ Thinner/Primer), detailed justification /basis for its quantity may be submitted supported by details of area to be painted and quantity of paint etc. required per unit area supported by technical data sheet of the paint
- Case is deferred to 16.09.2014.

S.No.253

Case No. A/R-24	M/s. Precision	HQF.No.01/80/050/00807/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Automation and	RA.F.No.31/21/040/00034/AM11	3110046899
Date: 05.08.2014	Robotics Indi Ltd.,	Request for ratification of norms	dt.11.02.2011

Decision : The Committee noted that the firm's reply received in DES-II on 01.08.2014 and the same has been received in DES-I on 05.08.2014 and decided to send the reply to DEIT. Case is deferred to 16.09.2014.

S.No.254

Case No. A/R-31	M/s.	HQF.No.01/80/171/00080/AM11/DES.I	Lic. No. & date
Meeting No. 10/15	Truetzschler	RA.F.No.03/95/039/00001/AM14	0310522293
Date: 05.08.2014	India Pvt. Ltd., (formerly as M/s. Trumac Engineering Co. Pvt. Ltd.,) Mumbai	Ratification of norms for annual requirement	dt.02.06.2009

Decision : The Committee noted that the firm's application has been sent to DIPP on 21.07.2014 for their examination & comments and decided to wait for their comments. Case is deferred to 16.09.2014.

S.No.255

Case No. A/R-32	M/s. Siemens	HQF.No.01/80/050/00507/AM11/DES.I	Lic. No. & date
Meeting No. 10/15	Rolling Stock	RA.F.No.03/95/040/00592/AM11	0310598354
Date: 05.08.2014	Pvt. Ltd.,	Request for revision of norms	dt.22.10.2010

Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(99)/10-TSW(B)6 dated 02.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.256

Case No. A/R-33	M/s.	HQF.No.01/80/162/00091/AM15/DES.I	Lic. No. & date
Meeting No. 10/15	Thyssenkrupp In	RA.F.No.31/21/040/00111/AM10	3110039520
Date: 05.08.2014	dustries India Pvt. Ltd.,	Request for ratification of norms	dt.07.08.2009

Decision : The Committee noted that the firm's application has been sent to DHI on 16.06.2014 which actually pertains to DIPP (Sh. Nand Lal, Sr. D.O.) and decided to send the firm's application to DIPP (Sh. Nand Lal, Sr. D.O.) for examination & comments. Case is deferred to 16.09.2014.

S.No.257

Case No. A/R-35	M/s. Life Long	HQF.No.01/80/050/00482/AM09/DES.I	Lic. No. & date
Meeting No. 10/15	India Ltd.,	RA.F.No.05/24/040/00099/AM09	0510222158
Date: 05.08.2014	Gurgaon	Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision : The Committee noted that the firm's request dated 28.05.2014 has been sent to DHI on 17.06.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 16.09.2014.

S.No.258

Case No. A/R-50	M/s. Borg	HQF.No.01/80/050/00017/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Warner	RA.F.No.05/23/040/00512/AM13	0510348767
Date: 05.08.2014	Emissions Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.11.03.2013

Decision : The Committee decided to ratify norms of subject AA on repeat basis as per the norms ratified by the committee in the case of ratification of norms of Advance Authorisation No. 0510353076 dated 03.05.2013 (copy to be forwarded to RA and firm) as per the recommendation of Technical Authority present in the meeting.

RA make take necessary action accordingly.

S.No.259

Case No. A/R-51	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00470/AM14/DES.I	Lic. No. & date
Meeting No. 10/15		RA.F.No.03/94/040/00728/AM14	0310759254
Date: 05.08.2014		Request for revision of norms	dt.26.11.2013

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP, vide their ID No. 12/108/2014-TSW/51- A/R dated 05.08.2014 which are as under:-

Quantity of import item at Sl. No. 3 may be allowed as 33839 Kgs. as 1.40 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap and restricting the quantity of plates required for different testing to 2 % of weight of plates .

RLA may take necessary action accordingly.

S.No.260

Case No. A/R-52	M/s. ISGEC	HQF.No.01/80/050/00107/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Heavy Engineering Ltd., Yamunanagar	RA.F.No.05/23/040/00032/AM14	0510353880
Date: 05.08.2014		Request for revision of norms	dt.13.05.2013

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP, vide their ID No. 12/108/2014-TSW/52- A/R dated 05.08.2014 which are as under:-

1. Net Fabricated weight of export product may be revised as 800 MT .
2. Quantity of import item at Sl. No. 2 may be allowed as 27280 Kgs. (8 Nos.)
3. Quantity of import item at Sl. No. 9 may be allowed as 4000 Kgs.
4. Import items at Sl. No. 13, 14, 15 &17 may be deleted.

RLA may take necessary action accordingly.

S.No.261

Case No. A/R-53	M/s. ISGEC	HQF.No.01/80/050/00279/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Heavy	RA.F.No.05/23/040/00203/AM14	0510363049
Date: 05.08.2014	Engineering Ltd., Yamunanagar	Request for revision of norms	dt.20.08.2013

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP, vide their ID No. 12/108/2014-TSW/53- A/R dated 05.08.2014 which are as under:-

As firm has now submitted calculation details for weld overlay, quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 4370 Kgs.

RLA may take necessary action accordingly.

S.No.262

Case No. A/R-54	M/s. ISGEC	HQF.No.01/80/050/00332/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Heavy	RA.F.No.05/23/040/00261/AM14	0510366710
Date: 05.08.2014	Engineering Ltd., Yamunanagar	Request for revision of norms	dt.25.09.2013

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP, vide their ID No. 12/108/2014-TSW/54- A/R dated 05.08.2014 which are as under:-

As firm has now submitted calculation details for weld overlay, quantity of import item at Sl. No. 24 may be allowed as 4800 Kgs.

RLA may take necessary action accordingly.

S.No.263

Case No. A/R-55	M/s. Screen-O-	HQF.No.01/80/050/0426/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Tex (India) Pvt.	RA.F.No.08/24/040/00436/AM14	0810127774
Date: 05.08.2014	Ltd.,	Request for revision of norms	dt.07.01.2014

Decision : The Committee considered the case in the meeting wherein Technical Authority, MSME, present in the meeting informed that this case has already been considered which was based on the norms ratified earlier in AA 0810123416 dated 31.7.2014. The Committee considered the firm

12

request and do not find any justification in their representation. Hence, the committee decline the firm's request and re-affirmed its decision taken earlier.

RLA may take necessary action accordingly.

S.No.264

Case No. A/R-56	M/s. Thermal	HQF.No.01/80/050/0130/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Systems	RA.F.No.09/24/040/00539/AM13	0910055081
Date: 05.08.2014	(Hyderabad) Pvt. Ltd.,	Request for fixation of norms	dt.19.02.2013

Decision :The Committee decided to ratify norms on the basis of DHI UO No. 3(13)/12/TSW(B)8 dated 02.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.265

Case No. A/R-57	M/s. Thermal	HQF.No.01/80/050/0381/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Systems	RA.F.No.09/24/040/00311/AM14	0910057710
Date: 05.08.2014	(Hyderabad) Pvt. Ltd.,	Request for fixation of norms	dt.25.09.2013

Decision :The Committee noted that firm has not replied to the deficiency letter dated 18.07.2014 followed by e-mail dated 22.07.2014 and decided to remind firm for expediting their reply. Case is deferred to 16.09.2014.

S.No.266

Case No. A/R-58	M/s. Screen-O-	HQF.No.01/80/050/0531/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Tex (India) Pvt.	RA.F.No.08/24/040/00436/AM14	0810128956
Date: 05.08.2014	Ltd.,	Request for revision of norms	dt.18.02.2014

Decision :The Committee noted that the firm's representation dated 08.07.2014 has been sent to MSME on 28.07.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 16.09.2014.

S.No.267

Case No. A/R-59	M/s. Usha	HQF.No.01/80/050/0314/AM14/DES.I	Lic. No. & date
Meeting No. 10/15	Martin Ltd.,	RA.F.No.02/24/040/00051/AM14	0210192100
Date: 05.08.2014	Kolkata	Request for revision of norms	dt.22.07.2013

Decision:The Committee noted that the firm's representation has been sent to DHI on 28.07.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 16.09.2014.

S.No.268

Case No. A/R-60	M/s. Vem	HQF.No.01/80/050/00071/AM14/DES.I	Lic. No. & date
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Meeting No. 10/15	Technologies	RA.F.No.09/24/040/00484/AM13	0910054916
Date: 05.08.2014	Pvt. Ltd., Hyderabad	Request for fixation of norms	dt.04.02.2013

Decision: The Committee decided to ask firm to furnish information as per DC(MSME) UO Note no. 30(58)/ 13-ME dated 05.08.2014 (Copy of the said communication to be forwarded to firm). Case is deferred to 16.09.2014.

S.No.269

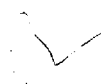
Case No. C-04	Reference received	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No. 10/15	from Addl. DGFT,	Clarification against SION at Sl. No. C-1647
Date: 05.08.2014	Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	Engineering Product – reg.

Decision : The Committee noted that firm has not replied to the deficiency letter dated 20.06.2014 and decided to remind firm for expediting their reply. Case is deferred to 16.09.2014.

S.No.270

Case No. C-05	M/s. British Engines	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No. 10/15	India Pvt. Ltd.,	Fixation of input output norms for the export
Date: 05.08.2014	Bangalore	product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.

Decision : The Committee noted that the firm's reply dated 30.05.2014 has been sent to DHI on 05.06.2014 for examination & comments followed by reminder dated 28.07.2014 to them and decided to wait for DHI comments. Case is deferred to 16.09.2014.



Case No.:9/7/80-ALC2/2013

Party Name:BORG WARNER
EMISSIONS SYSTEMS INDIA PVT.
LTD

Meet No/Date:7/80-
ALC2/2013
25.06.2013

Approved

HQ File

:01/80/050/00103/AM14/

RLA File

:05/23/040/00028/AM14/

Lic.No/Date:0510353076

03.05.2013

53

Decision : Based on DHI written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under:

Item 1,2,5,6,7 – Net to Net basis with accountability clause.

Item 3,4 – Limited to 2% of FOB.

RLA may take necessary action accordingly.

Sl No 90
dt. 24-6-14
25-8-14

Ministry of Heavy Industries & Public Enterprises
(Department of Heavy Industry)
TSW(B) Section

Subject: Application of M/S Brakes India Ltd. for ratification of norms of AA 0410157996 dt 19-05-14

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Brakes India. The firm's request has been examined. NC may consider the request on repeat basis AA 0410143034 dt 31-01-13.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
18-07-14

DGFT (DGFT, FTDO, NC-I)

Deptt. of HI, UO No 3(35)/14-TSW(B)

dated

21/7/2014

Sh. Meena

Office of the Development Commissioner
Micro small & Medium Enterprises
MECHANICAL DIVISION

W/C SL.V.91
d/s: ~~SL.V.91~~
dt 5-8-2014

Subject: Fixation of Adhoc norms for export product Finished Transmission Components for Vehicle against advance authorisation no 0510386865 dated 20.05.14 for M/s Graziano Transmission India Pvt Ltd

DGFT has forwarded application for fixation of adhoc norms in respect of M/s Graziano Transmission India Pvt Ltd, vide ID note no 01/80/50/61-AM15/DES I/410 dated 19/06/2014 for fixation of input output norms in respect of subject export product.

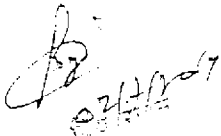
It may be seen from the application that the unit has claimed Nil wastage on imported inputs being components. Norms may be recommended as follows:-

- Import of items may be allowed on Net-to-net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME) for taking a view by NC


(K S Sodhi)
Asst Dir (ME)


Shri Priva ranjan, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) U/O no 30(83)/14-ME dt. 30.06.14


Sh. Meera

S No 63
5-8-14

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Hari Machines Ltd for ratification of norms of AA no 2310003611 dt 22-04-14
DES-I, DGFT may kindly refer to the above mentioned licence of M/s Hari Machines Ltd. Based on the information, NC-I may consider import under GN-4. (there are five items of import)

The above issues with the approval of IA(KKT).

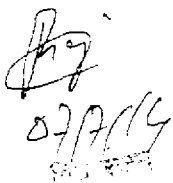


B.C. Nayak
Development Officer
2-07-14

2310003611
2310003611

FTDO, DES-I, DGFT

Deptt. of HI, UO No 3(87)/14-TSW(B) 7 dated


07/7/14

J. Meena

Department of Heavy Industry

Udyog Bhavan

Date 05/8/2014

Ref. AA No.0310574966 L&T-MHI BOILERS .

EP: Steam Generator 2X660MW JP Nigrie SuperCritical PPlant,

The applicant on the basis of Project Authority certificate has requested for the reduction in the weight of Export product from 17.299MT to 13,283MT as well as of the inputs as per table below, due to detailed layout engineering while executing the project.

Inputs:

S.No	Item	Reduced Qty (including % wastage) MT
01	Pipes seamless	3,146 (3.5%)
02	Tubes seamless	7,465 (3.3%)
03	Plates, Membrane fins	356
07	Pipes for Pipe Bends	1,977 (7.0%)
09	Tube/Supporting Tube for Secondary Super Heater	83
10	Tube/Primary Re heater Terminal Tube (Dissimilar Transition Piece) Secondary Super Heater	23
11	Orifice Tube	4
17to 31	Filler Wire/ Electrode/ Flux	150

Item 4 is deleted ,since procured indigenously.

Item 5,6,8 and 14 are reduced in quantity but are net to net with NIL wastage and accountability clause. Wastages not mentioned in items above and Quantity for rest of the items shall remain unchanged.

This issues with the approval of AS.

K.K.

(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-I

86 / 6/5/14

38/12/14
13/813/8
13/8
13/8

F. No. 46011/61.2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

SR. No. 31
24-6-14
5-8-14

Shastri Bhawan, New Delhi-110 001
Dated, the 2nd July, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Parking Distance Sensor. (Advance Authorisation No.0510371924 dated 26.11.2013).

The undersigned is directed to refer to DGFT U.O. No. 01/80.50-419 AM14 DES-1-1021 dated 02.01.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Plastic Parts for Automobiles -Parking Distance Sensor	1 No.

Raw-material Recommended for Import	Quantity
1. Relevant Polypropylene Resin Granules	1.05 kg / kg content in the export product.
2. Relevant Polycarbonate Resins	1.05 kg / kg content in the export product.
3. Relevant Polycarbonate – Polybutylene Terephthalate Blend	1.05 kg / kg content in the export product.
4. Relevant Adhesive Tape Die cut Parts / Components	Net to Net
5. Relevant Primer	Net + 2% wastage

This issues with the approval of competent authority.

28/7/2014
412
Sh. Meena

✓ Ms. Priya Ranjan
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

(Dharam Vir) 27/7/2014
Section Officer
Tele:- 2338 2575

F. No. 46011/61/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. No. 32
U24-644x
J 5-8-14

Shastri Bhawan, New Delhi-110 001

Dated, the 2nd July, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Bumper Parts / Parking Distance Sensor. (Advance Authorisation No.0510372015 dated 27.11.2013).

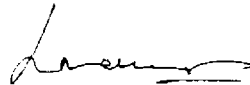
The undersigned is directed to refer to DGFT U.O. No. 01/80/50/421/AM14 DES-1 998 dated 02.01.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

28/27/2014
4/12

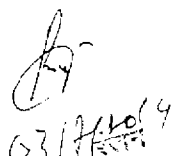
Item to be Exported	Quantity
Plastic Parts for Automobiles –Bumper Parts / Parking Distance Sensor	1 No.

Raw-material Recommended for Import	Quantity
1. Relevant Polypropylene Resin / Granules	1.05 kg / kg content in the export product.
2. Relevant Polycarbonate – Polybutylene Terephthalate Blend	1.05 kg / kg content in the export product.
3. Relevant Primer	Net + 2% wastage
4. Relevant Adhesive Tape Die cut Parts / Components	Net to Net

This issues with the approval of competent authority.


(Dharam Vir) 27/7/2014
Section Officer
Tele:- 2338 2575

✓
Ms. Priya Ranjan
FTDO. (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001


03/11/2014
Sh. Meera

F. No. 46011/106/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

W.C.
S. No. 41
25.8.14

Shastri Bhawan, New Delhi-110 001
Dated, the 30th July, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw material against the export of Grab Handle Front / Rear. (Advance Authorization No. 0510373960 dated 19.12.2013).

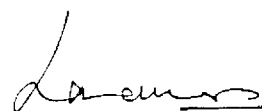
The undersigned is directed to refer to DGFT U.O. No. 01-80/050/00484/AM14/DES-1318 dated 30.05.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Grab Handle Front / Rear (LH / RH)	1 No.

Raw-material recommended to be Imported	Quantity
1. Relevant Polypropylene Resin	1.05 kg / kg Content in the export product
2. Relevant Barrel Damper	Net to Net

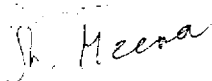
This issues with the approval of competent authority.

30.7.2014
11/8/2014


(Dharam Vir) 30/7/2014
Section Officer
Tele:- 2338 2575

M^s Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001


01/8/14



Annexure - A

PRANITA ENGINEERING SOLUTIONS PVT. LIMITED IIC 0710097670 dtd.22.08.13

Sl. NO.	EXP. PRODUCT	RELEVANT IMPORT ITEM	Import QTY (a) in numbers /meter	Imp unit qty wt	Imp tot weight in kgs	IMPORT PER EXPORT	export unit qty wt	export total qty wt	Scrap after 15% recovery	Import allowed	%wastage
1	GUINOL DE VOL ET D272 10007 200 00	Aluminium alloy ASNA30608821 7175 17351	28	0.029	4.860	one block /6 pieces	0.007	1.215	3.098	4.313	255.00%
2	GUINOL DE VOL ET D212 10007 201 00	Aluminium alloy ASNA3008821 7175 17351	28	0.029	4.860	one block /6 pieces	0.007	1.215	3.098	4.313	255.00%
3	GU ISHERE D925 10009 200 00	Aluminium alloy ALIS 3084 7175 17351	672	0.162	109.133	one block / one piece	0.015	9.822	84.414	94.236	850.44%
4	FERRURE D925 10037 200 00	Aluminium alloy ASNA30118896 7124 1751	168	0.518	87.014	one block / one piece	0.033	5.551	50.243	74.195	1247.29%
5	FERRURE D925 10037 201 00	Aluminium alloy ASNA30118896 7124 1751	168	0.518	87.014	one block /one piece	0.033	5.551	69.243	74.195	1247.29%
6	FERRURE 1725 10012 201 00	Aluminium alloy ALP 10017 7100 2025 1751	168	8.295	1388.920	one block /one piece	0.269	45.286	1141.786	1187.032	2522.30%
7	FERRURE D925 10062 203 00	Aluminium alloy ALP 10017 7100 2025 1751	168	8.295	1388.920	one block /one piece	0.269	45.286	1141.786	1187.032	2522.30%
9	FIXATION PLANCHER D925 10433 200 00	Aluminium alloy ASNA30119115 7024 1251	168	0.475	79.803	one block /one piece	0.024	4.038	64.401	68.439	1594.84%
10	VOILE D925 10457 200 00	Aluminium alloy ASNA30118942 7024 1251	168	8.886	1492.503	one block /one piece	0.711	119.432	1167.450	1286.882	977.50%
11	VOILE D925 10457 201 00	Aluminium alloy ASNA30118942 7024 1251	168	8.886	1492.503	one block /one piece	0.711	119.432	1167.450	1286.882	977.50%
12	VOILE D925 10457 202 00	Aluminium alloy ASNA30118942 7024 1251	168	8.886	1492.503	one block /one piece	0.711	119.432	1167.450	1286.882	977.50%

13	VOLFE	165	14	315	425	168	8.986	1492.203	one block /one piece	0.711	1119.432	1167.450	1286.882	977.50%
Aluminum alloy/ASNA3011B842 2024 T351														
D925 10459 200 00														
14	VOLFE	168	14	515	475	168	8.895	1492.503	one block /one piece	0.711	1119.432	1167.450	1286.882	977.50%
Aluminum alloy/ASNA3011B842 2024 T351														
D925 10459 204 00														
15	VOLFE	169	14	515	475	168	8.886	1492.503	one block /one piece	0.711	1119.432	1167.450	1286.882	977.50%
Aluminum alloy/ASNA3011B842 2024 T351														
D925 10459 205 00														
16	UNINAGE ET PROTECTIONS	168	12	520	545	168	11.295	1897.547	one block /one piece	0.912	1533.132	1482.752	1635.884	968.28%
Aluminum alloy/ASNA3011B842 2024 T351														
D925 10458 200 00														
17	UNINAGE ET PROTECTION	168	13	520	545	168	11.205	1897.547	one block /one piece	0.912	1533.132	1482.752	1635.884	980.29%
Aluminum alloy/ASNA3011B842 2024 T351														
D925 10458 201 00														
18	PLATINE SUPERIEURE	169	27	410	430	84	3.210	539.330	one block /2 pieces	0.924	155.273	326.449	481.722	270.24%
Aluminum alloy/ASNA3011 2024 T351														
D925 10459 200 00														
19	PLATINE SUPERIEURE	168	17	410	430	84	3.210	539.330	one block /2 pieces	0.924	155.273	326.449	481.722	270.24%
Aluminum alloy/ASNA3011 2024 T351														
D925 10459 201 00														
20	FERRURE	1344	32	40	60	1344	0.223	299.336	one block /one piece	0.024	33.585	225.868	250.473	672.68%
Aluminum alloy/ASNA3011 2024 T351														
D925 10471 200 00														
21	FERRURE SUPERIEURE	336	20	100	45	336	0.361	87.636	one block /one piece	0.013	4.376	70.822	75.198	1678.41%
Aluminum alloy/ASNA3011B335 T175-T351														
D925 11754 200 00														
22	FERRURE	168	30	55	116	84	0.278	46.625	one block /2 pieces	0.019	3.185	36.921	40.110	1157.69%
Aluminum alloy/ASNA3011B335 2024 T351														
D925 11924 200 00														
23	1E DE REPENSE	336	30	65	502	336	2.839	953.840	one block /one piece	0.098	33.003	762.712	815.715	2371.65%
Aluminum alloy/ASNA3011B335 T175-T351														
D925 15636 200 00														
24	REPERCUT	336	50	55	75	336	0.588	200.970	one block /one piece	0.026	19.434	154.306	173.740	794.01%
Aluminum alloy/ASNA3011B842 T175-T351														
D925 15639 200 00														

13	VOLF	Aluminum alloy/ASNA3011B842 2024	165	14	515	425	165	6.865	1492.403	one block /one piece	0.711	1119.432	1167.450	1286.882	97.750%
14	VOLFE	Aluminum alloy/ASNA3011B842 2024	168	14	515	425	168	8.895	1492.503	one block /one piece	0.711	1119.432	1167.450	1286.882	97.750%
15	VOLFE	Aluminum alloy/ASNA3011B842 2024	169	14	515	425	169	6.885	1492.503	one block /one piece	0.711	1119.432	1167.450	1286.882	97.750%
16	USINAGE ET PROTECTION	Aluminum alloy/ASNA3011B842 2024	168	14	515	425	168	11.295	1897.547	one block /one piece	0.912	1533.132	1482.152	1635.884	98.299%
17	USINAGE ET PROTECTION	Aluminum alloy/ASNA3011B842 2024	168	13	500	500	168	11.295	1897.547	one block /one piece	0.912	1533.132	1482.152	1635.884	98.299%
18	PLATINE SUPERFURURE	Aluminum alloy/ASNA3011 2024	168	27	410	410	168	3.210	589.330	one block /2 pieces	0.924	155.273	326.449	481.722	210.24%
19	PLATINE SUPERFURURE	Aluminum alloy/ASNA3011 2024	168	17	410	410	168	3.210	589.330	one block /2 pieces	0.924	155.273	326.449	481.722	210.24%
20	FERFURURE	Aluminum alloy/ASNA3011 2024	1344	32	40	40	1344	0.223	299.336	one block /one piece	0.024	33.585	225.888	250.473	672.68%
21	FERFURURE SUPERFURURE	Aluminum alloy/ASNA3011 2024	336	20	100	45	336	0.361	87.636	one block /one piece	0.013	4.376	70.822	75.198	1618.41%
22	FERFURURE	Aluminum alloy/ASNA3011 2024	168	30	55	116	168	0.278	48.625	one block /2 pieces	0.019	3.185	36.921	40.110	1157.69%
23	1E DE REPENSE	Aluminum alloy/ASNA3011 2024	336	30	65	502	336	2.839	953.840	one block /one piece	0.098	33.003	762.712	815.715	2371.65%
24	RENFORT	Aluminum alloy/ASNA3011 2024	336	50	55	75	336	0.588	200.970	one block /one piece	0.058	19.434	154.308	173.740	794.01%

25	FERRURE BIELLE D925 19642 200 00	336	Aluminium alloy ASNA3050885 7175 17351	43	55	75	336	0 514	172 834	one block (one piece)	0 043	14 537	134 596	149 082	925 70%
26	PORTE INTERIEURE D925 19462 200 00	336	Aluminium alloy ABS 5064 7175-1735 75	342	490	336	16 413	5514 617	one block (one piece)	0 717	240 989	4492 584	4723 673	1860 08%	
27	RENFORT D925 19464 200 00	336	Aluminium alloy ASNA30508870 7175-17351	45	68	55	336	1 221	413 513	one block (one piece)	0 225	75 673	287 163	362 875	379 48%
28	RENFORT D925 19490 200 00	168	Aluminium alloy ASNA30508860 7175-17351	75	34	42	168	0 164	27 624	one block (one piece)	0 013	2 191	21 616	23 805	380 88%
29	RENFORT D925 19490 201 00	168	Aluminium alloy ASNA30508860 7175-17351	75	34	42	168	0 164	27 624	one block (one piece)	0 013	2 210	21 602	23 812	977 50%
30	RENFORT D925 19433 200 00	168	Aluminium alloy ASNA30508860 7175-17351	75	65	65	168	0 106	51 461	one block (one piece)	0 100	16 817	29 447	46 264	175 10%
31	RENFORT D925 19483 201 00	168	Aluminium alloy ASNA30508860 7175-17351	75	65	65	168	0 106	51 461	one block (one piece)	0 100	16 817	29 447	46 264	175 10%
32	RENFORT D925 19494 200 00	168	Aluminium alloy ASNA30508860 7175-17351	3	66	63	168	0 108	18 115	one block (one piece)	0 026	4 362	11 691	16 053	267 99%
33	RENFORT D925 19494 201 00	168	Aluminium alloy ASNA30508860 7175-17351	2	66	63	168	0 108	18 115	one block (one piece)	0 026	4 362	11 691	16 053	267 99%
34	POURTE EXTERIEURE D925 17100 200 00	336	Aluminium alloy ASNA30508863 7175-17351	27	545	560	336	24 336	8176 775	one block (one piece)	1 081	363 049	8641 667	7004 716	1829 41%
35	CACHE D216 10188 200 00	336	Aluminium alloy ASNA30508863 2024 13	4	75	722	168	0 007	32 448	one block (2 pieces)	0 008	27 749	8 244	30 993	36 24%
36	FERRURE D925 10115 200 00	336	Aluminium alloy ASNA30508860 2024 1361	60	60	170	336	1 253	420 947	one block (one piece)	0 046	16 164	344 060	360 224	2128 54%

37	FERRURE	336	Aluminum alloy ASNA30118899 2024 1351	336	1.253	420 341	one lock core piece	0.040	16 164	344 160	360 224	2128 54%
38	RENFORT D'ANGLE	336	Aluminum alloy ASNA 3011 2024 1351	336	0.718	241 164	one black core piece	0.036	12 106	194 699	2706 805	1608 23%
39	RENFORT D'ANGLE	336	Aluminum alloy ASNA 3011 2024 1351	336	0.718	241 164	one black core piece	0.036	12 106	194 699	2706 805	1608 23%
40	CHAPE GAUCHE	336	Aluminum alloy AB55032 - A035 2024 1351	336	0.335	117 643	one black core piece	0.048	16 127	81 953	98 081	508 16%
41	CHAPE DROITE	336	Aluminum alloy AB55032 - A035 2024 1351	336	0.335	117 643	one black core piece	0.048	16 127	81 953	98 081	508 16%
42	CORNIERE	336	Aluminum alloy A714360708570 1175 1753	336	0.176	59 928	one black core piece	0.014	4 716	46 928	51 644	955 13%
43	CORNIERE	336	Aluminum alloy A714360708570 1175 1753	336	0.176	59 928	one black core piece	0.014	4 716	46 928	51 644	955 13%
44	CORNIERE	336	Aluminum alloy A714360708570 1175 1753	336	0.176	59 928	one black core piece	0.016	5 367	48 358	51 745	860 47%
45	CORNIERE	336	Aluminum alloy A714360708570 1175 1753	336	0.176	59 928	one black core piece	0.016	5 367	48 358	51 745	860 47%
46	FERRURE USINEE	336	Aluminum alloy A714360708570 1175 1753	336	0.316	108 015	one black core piece	0.105	35 229	60 166	85 397	170 79%
47	EMBASE NUE	872	Aluminum alloy A714360708570 1175 1753	336	0.036	25 980	one black / 2 pieces	0.007	4 645	19 046	22 695	388 54%
48	BILLET EQUIPEE	336	Aluminum alloy ASNA30118899 2024 1351	336	0.418	140 314	one black core piece	0.100	33 577	80 726	124 303	270 20%

49	BELLE FIXE EQUIPEE D925 10376 200 00	336	Aluminium alloy ASNA 3011 2024 T351	336	0.152	50 534	one black tone piece	0.040	13 406	31 899	45 305	237.95%
50	FERRURE D925 10322 200 00	336	Aluminium alloy ASNA 3011 2024 T351	336	0.156	263 819	one black tone piece	0.056	16 817	208 235	227 071	1105.48%
51	FERRURE EQUIPEE DROITE D925 10357 200 00	336	Aluminium alloy ABS5032 2024 2024 T351	336	0.971	326 375	one black tone piece	0.089	29 920	251 980	261 906	841.94%
52	FERRURE EQUIPEE D925 10358 200 00	672	Aluminium alloy ASNA30118869 2024 T351	672	2.514	1690 810	one black tone piece	0.151	101 546	1349 854	1451 400	1329.81%
53	FERRURE CENTRALE D925 10372 200 00	336	Aluminium alloy ASNA30118866 2024 T351	336	1.056	354 482	one black tone piece	0.105	35 201	271 482	306 773	689.27%
54	COLONNETTE D925 10532 200 00	3480	Aluminium alloy ASNA30530072 2010 T351	168	0.070	233 856	one black / 20 pieces	0.014	47 121	158 724	205 846	330.84%
55	FERRURE EQUIPEE D925 10780 200 00	672	Aluminium alloy ASNA30508648 7176 T351	672	0.162	100 193	one black / one piece	0.072	48 510	511 530	100 039	106.23%
56	FERRURE EQUIPEE D925 10938 200 00	336	Aluminium alloy ASNA30700800 T351	168	0.102	34 114	one black / 2 pieces	0.026	8 607	21 505	30 283	248.23%
57	FERRURE EQUIPEE D925 10938 001 00	336	Aluminium alloy ASNA30700800 7176 T351	168	0.102	34 104	one black / 2 pieces	0.036	8 897	21 506	30 283	248.23%
58	FERRURE GAUCHE D925 11090 200 00	336	Aluminium alloy ASNA 3011 2024 T351	336	1.591	534 540	one black / one piece	0.070	23 522	434 400	457 921	1846.82%
59	FERRURE DROITE D925 11091 200 00	336	Aluminium alloy ABS5032 2024 2024 T351	336	1.136	401 940	one black / one piece	0.055	21 866	323 083	344 929	1477.50%
60	FERRURE D925 11554 200 00	1008	Aluminium alloy ABS5032 2024 2024 T351 / ASNA 3011	1008	0.261	263 048	one black / one piece	0.022	27 178	204 773	228 952	923.30%

61	FERRULE	D925 11554 201 00	1008	Aluminum alloy ASS5032 - A025 2024 T351 / ASSNA 3011	60	60	1008	0.261	265.086	one black zone piece	0.022	22.178	204.773	226.962	923.30%	
62	FERRULE	D925 11555 200 00	1008	Aluminum alloy ASS5032 - A025 2024 T351	55	88	1008	0.632	636.673	one black zone piece	0.050	50.424	408.311	548.736	388.23%	
63	FERRULE	D925 11555 201 00	1002	Aluminum alloy ASS5032 - A025 2024 T351	55	88	1008	0.632	636.673	one black zone piece	0.050	50.424	458.311	548.736	388.23%	
64	FERRULE EQUIPE GAUCHE	D925 14518 200 00	335	Aluminum alloy ASS5032 - A032 2024 T351	42	170	240	335	3.786	1272.177	one black zone piece	0.347	316.656	582.100	1028.848	841.94%
65	COLLETTTE	D925 14518 200 00	335	Aluminum alloy ASSNA3068830 508611111	12	67	85	335	0.138	66.590	one black zone piece	0.102	54.241	27.487	67.738	80.31%
66	COLLETTTE	D925 15520 200 00	335	Aluminum alloy ASSNA3068830 508611111	12	55	85	335	0.153	54.864	one black zone piece	0.012	3.892	43.156	47.048	1108.82%
67	CHAPE	D925 16550 200 00	2016	Aluminum alloy ASSNA3068830 717317351	80	148	2016	0.206	415.378	one black zone piece	0.020	40.951	318.220	558.172	777.07%	
68	FERRULE	D925 16553 200 00	335	Aluminum alloy ASSNA3068830 71731	12	146	146	335	0.547	318.054	one black zone piece	0.147	49.297	228.435	277.732	483.39%
69	FERRULE LIAISON	D925 10221 200 00	208	Aluminum alloy ASSNA3068830 1351	60	70	208	0.467	101.338	one black zone piece	0.047	9.830	77.782	87.611	79.29%	
70	FERRULE LIAISON	D925 10221 201 00	208	Aluminum alloy ASSNA3068830 1351	55	80	208	0.467	101.338	one black zone piece	0.047	9.830	77.782	87.611	79.29%	
71	FERRULE	D925 10225 200 00	208	Aluminum alloy ASSNA30110135 2024 T351	50	181	208	1.368	284.560	one black zone piece	0.045	9.382	233.918	233.918	249.59%	
72	FERRULE	D925 10225 201 00	208	Aluminum alloy ASSNA30110135 2024 T351	50	181	208	1.368	284.560	one black zone piece	0.045	9.382	233.918	243.280	249.59%	

73	FERRURE D'ANGLE D925 10283 200 00	104	Aluminium alloy ASNA30119135 2024 1361	104	0.215	22 394	one black zone piece	0.029	3 021	16 467	19 488	545 10%
74	FERRURE D'ANGLE D925 10283 201 00	104	Aluminium alloy ASNA30119135 2024 1361	104	0.215	22 394	one black zone piece	0.029	3 021	16 467	19 488	545 10%
75	ENS BELLE REGLABLE D925 15586 200 00	312	Aluminium alloy ASNA3008076 7175 17351	312	0.444	126 548	one black zone piece	0.106	49 378	75 794	125 172	153 50%
76	FERRURE EQUIPEE D925 16248 000 00	104	Aluminium alloy ASNA3008085 2024 1361	104	25 575	2860 112	one black zone piece	1 375	143 380	27 330 222	2282 602	1491 99%
77	FERRURE EQUIPEE D925 16307 200 00	208	Aluminium alloy ASNA3008085 1775-17351	208	1 866	388 159	one black zone piece	0.247	51 392	286 252	337 644	556 99%
78	FERRURE MONTANT CENTRAL D925 16308 200 00	208	Aluminium alloy ASNA3008084 A050 2024 1361	208	1 160	241 280	one black zone piece	0.104	21 643	186 892	208 334	862 60%
79	FERRURE SUPERIEURE D925 16311 200 00	104	Aluminium alloy ASNA 30119 2024 1351	104	0.909	94 512	one black zone piece	0.008	0.813	79 678	80 491	9798 72%
80	FERRURE SUPERIEURE D925 16312 200 00	104	Aluminium alloy ASNA 30119 2024 1351	104	0.658	68 426	one black zone piece	0.036	5 830	53 206	59 036	912 65%
81	U DE L'USON D925 16316 200 00	104	Aluminium alloy ASNA 30119 2024 1351	104	0.588	59 114	one black zone piece	0.073	7 602	43 785	51 387	575 96%
82	FERRURE SUPERIEURE D925 17012 200 00	104	Aluminium alloy ASNA 30119 2024 1351	104	0.658	68 426	one black zone piece	0.053	5 515	53 474	58 989	960 59%

4872.000

Aluminium

47629.811

3568.787

41020.655

PRANITA ENGINEERING SOLUTIONS PVT. LIMITED IIC 0710097670 dtd 22.08.13

SL.NO	EXP. PRODUCT	QTY	RELEVANT IMPORT ITEM	Import QTY (a) mtr	Imp unit qty for weight in	IMPORT PER EXPORT	export unit qty wt	Total export wt.	scrap after 15% recovery	import allowed	wastage
1	D925 11062 200.00	336	ASNA 2288	28.56	0.035	13.937	0.025	8.400	2.713	11.113	32.30%
2	D925 10800 200.00	336		23.52	0.030	11.478	0.021	7.056	2.428	9.484	34.40%
3	D925 10791 200.00	336		23.52	0.030	11.478	0.011	3.696	5.284	8.980	142.95%
4	D925 10788 200.00	336		84.00	0.118	40.992	0.076	25.536	12.081	37.617	47.31%
5	D925 10126 200.00	672		40.32	0.025	19.676	0.003	2.076	12.138	14.354	612.00%
6	D925 10122 200.00	336		25.68	0.035	13.117	0.029	9.653	1.478	11.331	15.00%
7	A925 28864 202.00	336	ASNA 30302620	20.83	0.015	5.625	0.012	3.978	0.845	4.824	21.25%
8	D925 17672 200.00	336	ASNA 2208	235.20	0.102	110.544	0.235	78.960	19.192	98.152	24.31%
9	D925 10106 200.00	672	ASNA 2299	393.04	0.213	145.555	0.153	129.666	11.310	141.006	8.72%
10	D925 10107 200.00	672		446.68	0.249	169.814	0.228	153.216	11.938	165.154	7.79%
11	D925 10346 200.00	336		29.57	0.057	20.993	0.033	11.088	6.883	17.971	62.08%
12	D925 10256 200.00	104	ASNA 3211 2925	16.12	0.104	11.445	0.080	8.320	2.077	10.397	24.97%
13	D925 10258 200.00	104		16.12	0.104	11.445	0.062	6.448	3.669	10.117	56.90%
14	D925 10259 200.00	104		16.12	0.104	11.445	0.062	6.448	3.669	10.117	56.90%
15	D925 12541 200.00	104		113.88	0.758	80.855	0.252	26.208	4.686	70.894	170.51%
16	D925 16138 200.00	104		113.88	0.758	80.855	0.252	26.208	4.686	70.894	170.51%
17	D925 10506 200.00	2016	ASNA 3211 4460	1632.96	0.423	881.798	0.416	838.656	11.995	850.651	1.43%
18	D925 11551 200.00	1008		816.48	0.423	440.899	0.410	413.280	11.138	424.418	2.70%
19	D925 11551 201.00	1008		816.48	0.423	440.899	0.410	413.280	11.138	424.418	2.70%
20	D925 17105 200.00	336	ASNA 30067900	357.84	0.419	143.136	0.346	116.390	20.735	137.125	17.81%
21	D925 10358 200.00	336		206.64	0.166	55.793	0.160	53.760	1.742	55.502	3.24%
22	D925 10328 200.00	336	ASNA 30067975	682.08	0.548	184.162	0.532	178.651	4.684	183.335	2.62%
23	D925 10351 200.00	1344	ASNA 30067925	118.27	0.039	56.771	0.033	44.352	6.357	50.749	14.42%
24	D925 10244 200.00	208		70.72	0.159	33.946	0.117	24.336	7.479	31.815	30.73%
25	D925 10260 200.00	208		14.14	0.029	6.789	0.025	5.200	0.690	5.890	13.25%
26	A925 22365 200.00	1344	ASNA 30061600	64.51	0.005	9.032	0.004	5.376	1.691	7.067	31.45%
27	A925 22763 200.01	336		20.83	0.066	26.248	0.015	5.040	14.586	19.606	289.00%
28	A925 22763 201.01	336	ASNA 30067986	20.83	0.066	26.248	0.015	5.040	14.586	19.606	289.00%
29	D925 10219 200.00	416	ASNA 30063560	141.44	0.143	80.819	0.134	55.744	3.112	58.856	5.68%
30	D925 10223 200.00	208		70.72	0.143	30.410	0.112	23.296	5.445	28.741	23.38%
31	D925 10228 200.00	208	ASNA 30063560	17.40	0.032	7.987	0.017	3.536	2.723	6.259	77.00%

Annexure - 6

32	D925 10228 200 00	208	12.48	0.032	7.987	0.017	3.536	2.723	6.259	77.00%		
33	D925 10273 200 00	832	66.56	0.045	42.598	0.008	6.656	26.379	33.035	396.31%		
34	D925 10229 200 00	208	ASNA 30062600	70.72	0.111	23.338	71 / 208 nos	0.098	20.384	2.210	22.594	10.84%
35	D925 10239 200 00	1248	ASNA 30065277	74.86	0.041	51.402	75 / 1248 nos	0.025	31.200	1 / 291	48.491	55.42%
36	D925 10243 200 00	832	ASNA 30064300	37.44	0.023	24.336	37 / 832 nos	0.016	13.312	4.736	18.050	35.59%
37	D925 10022 200 00	336	ASNA 30062125	20.16	0.011	4.234	306 / 1008 nos	0.007	2.352	1.057	3.409	44.93%
38	D925 10025 200 00	336		114.24	0.070	23.990		0.067	22.512	0.828	23.340	3.69%
39	D925 10029 200 00	168		85.68	0.107	17.993		0.104	17.472	0.443	17.915	2.53%
40	D925 10030 200 00	168		85.68	0.107	17.993		0.104	17.472	0.428	17.900	2.45%
41	D925 10023 200 00	336		124.32	0.086	29.837	248 / 306 nos	0.080	26.880	1.799	28.679	6.69%
42	D925 10024 200 00	336	ASNA 30062500	124.32	0.086	29.837		0.075	26.200	3.227	28.427	12.81%
43	D925 10044 200 00	336	ASNA 30061925	30.24	0.009	3.629	30 / 336 nos	0.006	2.843	0.268	3.111	9.44%
44	D925 16491 200 00	168		90.72	0.135	24.494	181 / 336 nos	0.132	22.176	0.428	22.604	1.93%
45	D925 16491 201 00	168	ASNA 30062150	90.72	0.135	24.494		0.132	22.176	0.428	22.604	1.93%
46	D925 16498 200 00	336		78.96	0.155	54.482	158 / 672 nos	0.067	22.512	25.190	47.702	111.90%
47	D925 16498 201 00	336	ASNA 30064125	78.96	0.155	54.482		0.067	22.512	25.190	47.702	111.90%
48	D925 10419 200 00	336	ASNA 30067175	53.76	0.049	17.741	54 / 336 nos	0.031	10.416	5.226	15.642	50.18%
49	D925 10398 200 00	3360	MT000011114	664.80	0.017	56.246	605 / 3360 nos	0.014	47.809	7.171	54.981	15.00%

50	D925 10155 200 00	336		248.64	0.078	26.107		0.070	23.496	2.219	25.716	9.44%
51	D925 16522 200 00	336		295.68	0.092	31.046		0.087	29.184	1.583	30.767	5.43%
52	D925 10512 200 00	1680		420.00	0.026	44.100	1403 /	0.021	35.280	7.497	42.777	21.25%
53	D925 10297 200 00	3984	MS20001HP5	438.24	0.012	46.015	6336 nos	0.009	36.812	7.623	44.435	21.25%
54	A924 20916 200 00	168	ASMA 3006 1525	9.41	0.040	6.680		0.032	5.144	1.136	6.479	21.25%
55	A924 20916 201 00	168		9.41	0.040	6.680	32 / 538	0.032	5.344	1.136	6.479	21.25%
56	D925 10222 200 00	202		12.93	0.045	9.179	nos	0.036	7.343	1.580	8.904	21.25%
57	D925 10109 200 00	336	ALUMINIUM PROFILE NSA55110	198	0.077	25.740	198 mtr / 336 nos	0.057	19.305	5.470	24.775	28.33%
58	D925 10111 200 00	168	ALUMINIUM PROFILE NSA55110	113	0.087	14.690	113 mtrs / 168 nos	0.066	11.018	3.122	14.139	28.33%
59	D925 10111 201 00	168	ALUMINIUM PROFILE NSA55110	113	0.087	14.690	113 mtrs / 168 nos	0.066	11.018	3.122	14.139	28.33%
60	D925 10112 200 00	336	ALUMINIUM PROFILE NSA55110	225	0.087	29.250	225 mtrs / 336 nos	0.065	21.938	6.216	28.153	28.33%
61	D925 10113 200 00	672	ALUMINIUM PROFILE NSA55110	450	0.087	58.500	450 mtrs / 672 nos	0.065	43.875	12.431	56.306	28.33%
62	D925 11060 200 00	336	ALUMINIUM PROFILE Ref: NSA55110	20	0.008	2.600	20 mtrs / 336 nos	0.006	1.950	0.553	2.503	28.33%
63	D925 11061 200 00	336	ALUMINIUM PROFILE Ref: NSA55110	158	0.061	20.540	158 mtrs 336 nos	0.046	15.405	4.365	19.770	28.33%
64	D212 11092 200 00	84	ALUMINIUM BAR ASMA 3006 Dia20	5	0.054	4.557	5 mtr / 84 nos	0.041	3.418	0.968	4.386	28.33%
65	D212 11092 201 00	84	ALUMINIUM BAR	5	0.054	4.557	5 mtr / 84 nos	0.041	3.418	0.968	4.386	28.33%
66	D925 10452 200 00	146	ALUMINIUM PROFILE NSA55110	55	0.021	7.150	55 mtrs / 336 nos	0.016	5.363	1.519	6.882	28.33%
67	D925 11421 200 00	168	ALUMINIUM PROFILE NSA55110	57	0.044	7.410	57 mtrs / 168 nos	0.033	5.558	1.575	7.132	28.33%
68	D925 10294 200 00	114	ALUMINIUM BAR ASMA 3006 Dia20	6	0.329	34.179	6 mtrs / 104 nos	0.033	3.418	26.147	29.564	765.00%
69	D925 16277 200 00	104	ALUMINIUM BAR ASMA3006 Dia20	35	1.227	127.600	35 mtrs / 104 nos	0.123	12.760	97.614	110.374	765.00%

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Annex - C

SL. NO	EXP PRODUCT	RELEVANT IMPORT ITEM	Import QTY (a) in numbers /meter	Imp unit qty wt	Imp tot weight in kgs	IMPORT PER EXPORT	export unit qty wt	export total qty wt	Scrap after 5% recovery	Import allowed	%wastage
STEEL BULK ASMA 313											
AVS 24821 2000	672	2000	30	8	11	0.0224	15.3				
AVS 24820 2000	672	STEEL BAR - ASMA 313 Dia 30 mm	14	0.0129	8.7	14 mtr/ 6/2 PCS	0.0013	0.009	13.092	14.823	855.00%
AVS 10830 20000	156	STEEL BAR ASMA 313 Dia 15 mm	2	0.0119	2.8	2 mtr/ 1 PCS	0.0016	0.279	7.388	2.668	855.00%
AVS 10834 20000	156	STEEL BAR ASMA 313 Dia 15 mm	2	0.0119	2.8	2 mtr/ 1 PCS	0.0018	0.279	7.388	2.668	855.00%
AVS 23389 20000	158	STEEL BAR ASMA 313 Dia 15 mm	5	0.0418	7.0	5 mtr/ 1 PCS	0.0042	0.686	5.970	6.889	855.00%
AVS 10003 20000	1008	STEEL BAR ASMA 313 Dia 8 mm	40	1.5264	1589.0	40 mtr/ 1 PCS	0.1576	158.902	1398.819	1517.522	855.00%
AVS 27407 20000	672	STEEL BAR ASMA 313 Dia 10 mm	15	0.0130	9.3	15 mtr/ 1 PCS	0.0014	0.931	7.961	8.892	855.00%
AVS 16499 20000	306	STEEL BAR ASMA 313 Dia 10 mm	3	0.0222	7.4	3 mtr/ 1 PCS	0.0022	0.745	6.369	7.113	855.00%
GLEBE BEARING P10575-40037-200	1840	Stainless Steel Dia 80 x 41 Dia 82.50 mm 1.25 mtr/m	119.5	2.7204	509.7	120 meters/ 1040 pieces	0.1904	350.386	4483.313	4833.719	127.954%
GLEBE BEARING P10575-40037-200	310	Stainless Steel Dia 80 x 41 Dia 82.50 mm 1.25 mtr/m	20.15	2.8911	844.9	20 meters/ 310 pieces	0.1615	50.055	755.144	805.203	1508.33%
STEEL BULK ASMA 313	1580	Stainless Steel Dia 80 x 41 Dia 82.50 mm 1.25 mtr/m	30	0.0187	147.7	30 meters/ 1500 pieces	0.0587	87.184	1315.282	1402.485	1508.63%
STEEL BULK ASMA 313	2000	Stainless Steel Dia 80 x 41 Dia 82.50 mm 1.25 mtr/m	20	0.0543	646.9	20 meters/ 1000 pieces	0.0564	58.368	747.222	808.620	127.954%
STEEL BULK ASMA 313	30	Stainless Steel Dia 80 x 41 Dia 82.50 mm 1.25 mtr/m	30	0.5040	972.5	30 meters/ 1500 pieces	0.0299	44.952	824.218	860.070	1837.63%
STEEL BULK ASMA 313	30	Stainless Steel Dia 80 x 41 Dia 82.50 mm 1.25 mtr/m	30	0.3982	695.0	30 meters/ 1500 pieces	0.0239	35.841	540.711	576.552	1508.63%

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10861.082

W/C

S.N = 124

05/8/2014

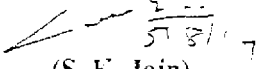
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/08/2014 - Case No. 34/10/80 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110064412 dated 17.06.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as 58.25 Kgs.
2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 36.6 Kgs., 61.595 Kgs. & 26.65 Kgs. respectively after taking 50 % recovery from scrap.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/108/2014-TSW/124 dated 05/08/2014

W/C

S.No. 76
05/8/14

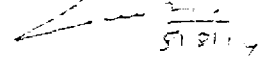
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/08/2014 - Case No. 7/7/80 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110063933 dated 08.05.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as 784.6 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 1161.52 Kgs. as 2.58 Kgs./Kg. content in export product after taking 50 % recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 362.1 Kgs. as 2.52 Kgs./Kg. content in export product after taking 50 % recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 305.58 Kgs. as 2.32 Kgs./Kg. content in export product after taking 50 % recovery from scrap.

Norms committee may take a view


51 811 7

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/108/2014-TSW/76 dated 05/08/2014

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

22.07.14
5/8/2016
A/R-SG
W/E-SK

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of Lic no 0910055081 dt 19-12-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. Firm's reply of dated 01-06-14 has been examined. Based on the information submitted, this Office recommends the following.

Export:

Waste heat recovery system for 900 TPD Sulphuric Acid Plant with gas out let temp 445 + 5 degree celcius to be exported to Congo. Total export weight is 213 MT & the same is to be incorporated in the license.

Import:

Taking Clue from SION C- 1647, following may be considered by NC-I

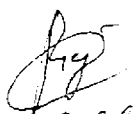
25/07/2014
29/07/2014

Item no	Item	Recommendation
1	CS tube	40 MT with 2% wastage
2	Finned tube	12MT with 2% wastage
3	Cs pipe	10 MT with 2% wastage
4	As pipe	3 MT with 2% wastage
5	SS plate	20 MT with 2% wastage
6 to 16	Components.	GN-4 with accountability clause.
17	Ceramic Paper	Net to net. Weight is 10 kg may also be incorporated.

The above issues with the approval of IA(KKT).


B.C. Nayak

Development Officer
02-07-14


07/7/14
SH-B5

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(13)/12/TSW(B) & dated

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.

Subject:- Ratification of the norms in respect of Advance Licence No. dated
obtained under Para 4.7 of HBP (Vol.I).

Meeting No. Date:

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above, to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:
5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:
 - ✓ 1. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.**
 2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.**
 3. **Sh. K.K. Funda, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**
 4. **Ms. Asha Nangia, Addl. Director, D/o Information & Technology, CGO, Complex, N.D.**
 5. **Shri A.K. Aggarwal, Jt.I.A., D/o C&PC, Shastri Bhavan, New Delhi**

Yours faithfully,

(Priya Ranjan)
 FOREIGN TRADE DEVELOPMENT OFFICER
 FOR DIRECTOR GENERAL OF FOREIGN TRADE
 Tel: 011-23061562/Ext.265
 E-mail: priya.ranjan@nic.in